FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF [SHIRDI PANEL INDUSTRIES LIMITED]

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of corporate debtor	**SHIRDI PANEL INDUSTRIES LIMITED**
2.	Date of incorporation of corporate debtor	15/12/1993
3.	Authority under which corporate debtor is incorporated / registered	RoC MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH1993PLC075613
5.	Address of the registered office and principal office (if any) of corporate debtor	A WING, MHATRE PEN, II FLOOR, S B MARG, DADAR, MUMBAI – 400 028.
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 16th November 2026 Order Received on 18th November 2026
7.	Estimated date of closure of insolvency resolution process	15th May 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP Hetal Kothari IBBI/IPA-001/IPP01610/2019-2020/12500
9.	Address and e-mail of the interim resolution professional, as registered with the Board	IP Hetal Kothari, 604, Oak Building, Mahavir Kalpavrush, Kasarvadavali, Thane – 400 615. **Email id: iphetalkothari@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	IP Hetal Kothari, 604, Oak Building, Mahavir Kalpavrush, Kasarvadavali, Thane – 400 615. **Email id: cirpshirdipanelindustries@gmail.com**
11.	Last date for submission of claims	02-12-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) **NOT APPLICABLE**
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**NOT APPLICABLE**
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: **NOT APPLICABLE**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SHIRDI PANEL INDUSTRIES LIMITED** on **16-11-2026 but received on 18-11-2026.**

The creditors of **SHIRDI PANEL INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before 02-12-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: IP HETAL KOTHARI
Date and Place: 19/11/2026 - THANE

FORM NO. 14
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication

OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL DELHI (DRT-2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/158/2026 **27-10-2026**

UNION BANK OF INDIA Versus M/S. B.B. ENTERPRISES VOHRA

To

(CD 1) M/S. B.B. ENTERPRISES VOHRA, ASHWANI KUMAR VOHRA, A PARTNERSHIP FIRM HAVING ITS OFFICE AT: 487/76, PEERAGRAHI DELHI-110041 West, DELHI-110041

(CD 2) SHRI ASHWANI KUMAR VOHRA S/O LATE SHRI RAM MURTI VOHRA PARTNER OF M/S. B.B. ENTERPRISES, 487/76, PEERAGARHI, DELHI 110041 **Also At:** R/O 16-FIRST FLOOR, BHERA ENCLAVE, OUTER RING ROAD, PASCHIM VIHAR, NEW DELHI -110063

(CD 3) SHRI DINESH KUMAR VOHRA S/O LATE SHRI RAM MURTI VOHRA PARTNER OF M/S. B.B. ENTERPRISES, 487/76, PEERAGARHI, DELHI 110041 Also At: R/O 16-FIRST FLOOR, BHERA ENCLAVE, OUTER RING ROAD, PASCHIM VIHAR, NEW DELHI -110063

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL DELHI(DRT 2) in TA/1265/2023 an amount of Rs 12042837.18** (Rupees One Crore Twenty Lakhs Forty Two Thousands Eight Hundred Thirty Seven And Paise Eighteen Only) along with pendentellite and future interest @ 12% Simple Interest Yearly w.e.f. 27/09/2021 till realization and costs of Rs 123000 (Rupees One Lakh Twenty Three Thousands Only) has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **26/11/2026 at 10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **27/10/2026**

Recovery Officer
DEBTS RECOVERY TRIBUNAL, DELHI (DRT 2)

FORM NO.
[Sec Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI(DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

SHOW CAUSE TO ATTACHMENT OF IMMOVABLE PROPERTY UNDER PROVISIONS OF THE SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/148/2025 **27-10-2026**

UNION BANK OF INDIA Versus M/S JAYNA TRADERS

To,

(CD1)M/s Jayna Traders

(CD2) MRS. SUDHA JAIN W/O SH. DAVINDER KUMAR JAIN 313, Mount Kailash Tower-1, East of Kailash, New Delhi-65 Also at: 87, Veer Nagar, Jain Colony, New Delhi.-110065

(CD3) MRS. NITI JAIN W/O Sh. PUNEET JAIN 313, Mount Kailash Tower-I, East of Kailash, New Delhi-65 Also at: 87, Veer Nagar, Jain Colony, New Delhi.-

Whereas the Recovery Certificate issued in TA/1494/2022 passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI(DRT 2) an amount of Rs 32370017.33 (Rupees Three Crore Twenty Three Lakhs Seventy Thousands Seventeen And Paise Thirty Three Only) along with pendentellite and future interest @ 13.50% Simple Interest Yearly w.e.f. 26/08/2015 till realization and costs of Rs 150000 (Rupees One Lakh Fifty Thousands Only) has become due against you (Jointly and severally/ Fully/Limited), and whereas the said has not been paid.

2. You are directed to appear before the Recovery Officer, DEBTS RECOVERY TRIBUNAL DELHI(DRT 2) on 27/11/2026 at 10.30 A.M. and to show cause why the below said property should not be attached. You are also restrained from creating any third-party interest in this property till further order(s).

PROPERTY DETAILS

Property Type	Detail Of Property
IMMOVABLE PROPERTY	property bearing No.2403, Gali Pahiye Wali, Teliwara, Sadar Bazar, Delhi

3. Take notice that in default, action as per law shall be taken.

Given under my hand and the seal of the Tribunal, on this date: **27/10/2026**

Recovery Officer
DEBTS RECOVERY TRIBUNAL DELHI(DRT 2)

NORTHERN RAILWAY
Invitation of Tenders through E-Procurement system

Principal Chief Materials Manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, invites e-tenders through e-procurement system for supply of the following items:

Tender No.	Brief Description	Qty.	Closing Date
11265001	Safety Nuts and Bolts for Ground Connect	1000 Set	10.12.26
12270029	Earthing Cable Complete 70 Sq MM	31313 Nos	14.12.26
77269071 RGC	Running Contract For Galvanized Metal Liners to RDSO Drg No T-3740	1000000 Nos	16.12.26
16265022	Cummins Diesel Engine	1 Nos	21.12.26
09262032	Constant Contact Side Bearer Assembly	853 Nos	21.12.26

NOTE: 1. Vendors may visit the IREPS website i.e. **www.ireps.gov.in** for details. **2.** No Manual offer will be entertained.

Tender Notice NO. 59 /2026-2027 Dated: 19.11.2026

SERVING CUSTOMER WITH A SMILE 4031/2026

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TIAAN CONSUMER LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**Tiaan Consumer Limited**
2.	Date of incorporation of Corporate Debtor	27.03.1992
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Ahmedabad (Gujarat)
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L66301GJ1992PLC017397
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Registered Office:** I-460, Fourth Floor, Titanium City Centre Mall, Near Sachin Tower, Anand Nagar Road, Satellite, Manekbag, Ahmedabad City, Gujarat, India – 380015 **Corporate Office:** J-71, Lower Ground Floor, J-Block, Paryavaran Complex, IGNOU Road, Neb Sarai, New Delhi – 110062
6.	Insolvency commencement date in respect of Corporate Debtor	**17.11.2026** (Order dated 17.11.2026 passed by the Hon'ble NCLT, Ahmedabad Bench in CP(IB) No. 289/7/AHM/2026)
7.	Estimated date of closure of insolvency resolution process	**16.05.2027** (180 days from the insolvency commencement date)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Mukesh Kumar Jain** **Reg. No.:** IBBI/IPA-001/IP-P-01960/2020-2021/13089 **AFA Valid Upto** : 30.06.2027
9.	Address & email of the interim resolution professional, as registered with the board	T-1, 3rd Floor, Front Right Portion, Pankaj Arcade, Pocket MLU, Plot No. 16, Sector-5, Dwarka, South West Delhi, New Delhi-110075 **Email :** fcafcs19@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	C/o Mukesh Kumar Jain, T-1, 3rd Floor, Front Right Portion, Pankaj Arcade, Pocket MLU, Plot No. 16, Sector-5, Dwarka, New Delhi – 110075 **Email :** cirp.tiaan@gmail.com
11.	Last date for submission of claims	**01.12.2026**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/en/home/downloads Physical Address : Not applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench (Division Bench, Court-I) has ordered the commencement of a corporate insolvency resolution process of **Tiaan Consumer Limited on 17.11.2026,** vide its order passed in CP(IB) No. 289/7/AHM/2026 (Shri Niwas Leasing and Finance Limited v. Tiaan Consumer Limited).

The creditors of **Tiaan Consumer Limited** are hereby called upon to submit their claims with proof on or before **01.12.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mukesh Kumar Jain
Interim Resolution Professional, Tiaan Consumer Limited
Regn. No.: IBBI/IPA-001/IP-P-01960/2020-2021/13089
AFA No.: AA1/13089/02/300627/109419

Date : 18.11.2026
Place: New Delhi

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS ANNOUNCEMENT IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA.
INITIAL PUBLIC OFFER OF EQUITY SHARES OF THE COMPANY WILL GET LISTED ON THE MAIN BOARD OF BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT

(Please scan this QR Code to view this Corrigendum)

MAHANADI COALFIELDS LIMITED
(TO BE LISTED ON THE MAIN BOARD OF BSE AND NSE)

Our Company was incorporated in Odisha at Cuttack as "Mahanadi Coalfields Limited", as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated April 3, 1992, issued by the Registrar of Companies, Odisha at Cuttack. Thereafter, our Company was converted from a private limited company to a public limited company, pursuant to a resolution passed in the annual general meeting of our Shareholders held on August 27, 2026, and a fresh certificate of incorporation dated August 29, 2026, was issued to our Company by the Registrar of Companies, Central Processing Centre. For further details relating to the changes in the name and registered office of our Company, see *"History and Certain Corporate Matters"* on page 277 of the red herring prospectus dated November 13, 2026 **("Red Herring Prospectus" or "RHP")** filed with the Registrar of Companies, Odisha at Cuttack (**"RoC"**).

Registered and Corporate Office: Jagruti Vihar, Burla, Sambalpur 768020, Odisha, India.
Contact Person: Soubhagya Parida, Company Secretary and Compliance Officer; **Tel:** +91 (0663) 254 2977; **E-mail:** cs.mcl@coalindia.in; **Website:** www.mahanadicoal.in; **Corporate Identity Number:** U10102OR1992GOI003038

OUR PROMOTERS: PRESIDENT OF INDIA, ACTING THROUGH THE MINISTRY OF COAL, GOVERNMENT OF INDIA AND COAL INDIA LIMITED

INITIAL PUBLIC OFFERING OF UP TO 661,836,300 EQUITY SHARES OF FACE VALUE OF ₹2 EACH ("EQUITY SHARES") OF MAHANADI COALFIELDS LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE INCLUDING A PREMIUM OF ₹[●] PER EQUITY SHARE (THE "OFFER PRICE") THROUGH AN OFFER FOR SALE (THE "OFFER") OF UP TO 661,836,300 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY COAL INDIA LIMITED (THE "PROMOTER SELLING SHAREHOLDER" OR "SELLING SHAREHOLDER" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDER, THE "OFFERED SHARES").
THE OFFER INCLUDES A RESERVATION OF UP TO 33,091,815 EQUITY SHARES OF FACE VALUE OF ₹2 EACH, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL) FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION") AND A RESERVATION OF UP TO 66,183,630 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL) FOR SUBSCRIPTION BY ELIGIBLE SHAREHOLDERS ("SHAREHOLDER RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION AND THE SHAREHOLDER RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY MAY IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF [●]% (EQUIVALENT OF ₹[●] PER EQUITY SHARE ON THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

BID/OFFER PROGRAMME

BID/OFFER OPENED ON THURSDAY, NOVEMBER 19, 2026
BID/OFFER CLOSES ON[1] MONDAY, NOVEMBER 23, 2026

[1]The UPI mandate end time and date shall be at 5.00 p.m. on the Bid/Offer Closing Date.

NOTICE TO INVESTORS – CORRIGENDUM TO THE RED HERRING PROSPECTUS DATED NOVEMBER 13, 2026 ("CORRIGENDUM")

This Corrigendum is with reference to the Red Herring Prospectus dated November 13, 2026 (**"Red Herring Prospectus"**) filed with the Registrar of Companies, Odisha at Cuttack and thereafter with the Securities and Exchange Board of India, BSE Limited and National Stock Exchange of India Limited.

In this regard, potential Bidders should note that the footnote in relation to Bids by Eligible Employee appearing below the table in the section *"Offer Structure"* on page 574 of the Red Herring Prospectus shall stand replaced with the following:

[#] Eligible Employees Bidding in the Employee Reservation Portion can Bid up to a Bid Amount of ₹0.50 million (net of the Employee Discount, if any). However, a Bid by an Eligible Employee in the Employee Reservation Portion will be considered for allocation, in the first instance, for a Bid Amount of up to ₹0.20 million (net of Employee Discount, if any). In the event of under-subscription in the Employee Reservation Portion, the unsubscribed portion will be available for allocation and Allotment, proportionately to all Eligible Employees who have Bid in excess of ₹0.20 million (net of Employee Discount, if any), subject to the maximum value of Allotment made to such Eligible Employee not exceeding ₹0.50 million (net of Employee Discount, if any). An Eligible Employee bidding in the Employee Reservation Portion (subject to Bid Amount being up to ₹0.50 million) (net of Employee Discount, if any), can also Bid in the Retail Portion and Shareholder Reservation Portion, and such Bids shall not be considered multiple Bids. Further, Bids by Eligible Employees Bidding in the Employee Reservation Portion and in the Non-Institutional Portion shall not be treated as multiple Bids. Further, undersubscription, if any, in the Employee Reservation Portion or the Shareholder Reservation Portion, may be added to other reserved category and the unsubscribed portion, if any, after such inter-se adjustments among such reserved categories shall be added to the Net Offer. In case of under-subscription in the Net Offer, spill-over to the extent of such under-subscription shall be permitted from the Employee Reservation Portion.

The information above modifies and updates the information (as applicable) in the Red Herring Prospectus. The Red Herring Prospectus accordingly stands amended to the extent stated hereinabove and the above changes are to be read in conjunction with the Red Herring Prospectus. Please note that this Corrigendum does not reflect any other changes that have occurred between the date of filing of the Red Herring Prospectus and the date of the Corrigendum, and the relevant changes shall be reflected in the Prospectus as and when filed with the RoC, SEBI and the Stock Exchanges.

This Corrigendum shall be available on the website of SEBI at www.sebi.gov.in, the website of Stock Exchanges at www.nseindia.com and www.bseindia.com, the websites of the BRLMs, SBI Capital Markets Limited at www.sbicaps.com; Axis Capital Limited at www.axiscapital.co.in; BOB Capital Markets Limited at www.bobcaps.in; IDBI Capital Markets & Securities Limited at www.idbicapital.com and IIFL Capital Services Limited at www.iiflcapital.com and at the website of our Company, Mahanadi Coalfields Limited at www.mahanadicoal.in. All capitalized terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Red Herring Prospectus.

ASBA* | **Simple, Safe, Smart way of Application!!!** | *Applications Supported by Blocked Amount (**"ASBA"**) is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**

UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 500,000, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CBDT Circular No. 3 of 2023 dated March 28, 2023, and any subsequent press release in this regard.

*ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Bidders in the Retail Portion; (ii) Individual investors with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and Abridged Prospectus and also please refer to the section "Offer Procedure" on page 576 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("**AIBI**") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of the Stock Exchanges and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?do RecognisedFpi=yes&intmId=35 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes &intmId=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and ICICI Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail Id: ipo.upi@npci.org.in.*

BOOK RUNNING LEAD MANAGERS

SBI Capital Markets Limited
No.1501, 15th floor, A&B Wing, Parinee Crescenzo Building, G Block, Bandra Kurla Complex, Bandra (East), Mumbai – 400 051, Maharashtra, India
Telephone: +91 22 4006 9807
E-mail: mcl.ipo@sbicaps.com
Website: www.sbicaps.com
Investor grievance e-mail: investor.relations@sbicaps.com
Contact person: Aradhy Rajyaguru/ Raghavendra Bhat
SEBI registration number: INM000003531

Axis Capital Limited
Axis House, 1st Floor Pandurang Bhudkar Marg, Worli Mumbai - 400 025, Maharashtra, India
Telephone: +91 22 4325 2183
E-mail: mcl.ipo@axiscap.in
Website: www.axiscapital.co.in
Investor grievance e-mail: complaints@axiscap.in
Contact person: Tosit Agarwal/ Pavan Naik
SEBI registration number: INM000012029

BOB Capital Markets Limited
1704, B wing, 17th floor, Parinee Crescenzo Bandra Kurla Complex, Plot no. C38/39, G, Block, Mumbai -40051, Maharashtra, India
Telephone: +91 22 61389353
Email: mcl.ipo@bobcaps.in
Website: www.bobcaps.in
Investor Grievance e-mail: investor.grievance@bobcaps.in
Contact person: Nivedika Chavan
SEBI registration number: INM000009926

IDBI Capital Markets & Securities Limited
6th Floor, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai – 400005, Maharashtra, India
Telephone: +91 22 40691953
E-mail: mcl.ipo@idbicapital.com
Website: www.idbicapital.com
Investor grievance e-mail: redressal@idbicapital.com
Contact person: Indrajit Bhagat/ Chinmay Gosavi
SEBI registration number: INM000010866

IIFL Capital Services Limited
24th Floor, One Lodha Place, Senapati Bapat Marg, Lower Parel (W), Mumbai – 400 013, Maharashtra, India
Telephone: +91 (22) 4646 4728
Email: mcl.ipo@iiflcap.com
Website: www.iiflcapital.com
Investor grievance e-mail: ig.ib@iiflcap.com
Contact person: Jesica Thakkar/ Pawan Kumar Jain
SEBI registration number: INM000010940

REGISTRAR TO THE OFFER

KFin Technologies Limited
301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada Kurla (West), Mumbai 400070 Maharashtra, India
Telephone: +91 4067162222/1800 309 4001
E-mail: mahanadi.ipo@kfintech.com; **Website:** www.kfintech.com
Investor grievance e-mail: einward.ris@kfintech.com
Contact Person: Williams R.; **SEBI Registration No:** INR000000221

COMPANY SECRETARY AND COMPLIANCE OFFICER

Soubhagya Parida
MAHANADI COALFIELDS LIMITED
Jagruti Vihar, Burla, Sambalpur 768020 Odisha, India
Telephone: +91 (0663) 254 2977
E-mail: cs.mcl@coalindia.in
Website: www.mahanadicoal.in

Bidders may contact the Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.

For **MAHANADI COALFIELDS LIMITED**
On behalf of the Board of Directors
Sd/-
Soubhagya Parida
Company Secretary and Compliance Officer

Place: Sambalpur, Odisha
Date: November 19, 2026

MAHANADI COALFIELDS LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a RHP dated November 13, 2026 with the RoC and thereafter with SEBI and the Stock Exchanges. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., SBI Capital Markets Limited at www.sbicaps.com; Axis Capital Limited at www.axiscapital.co.in; BOB Capital Markets Limited at www.bobcaps.in; IDBI Capital Markets & Securities Limited at www.idbicapital.com and IIFL Capital Services Limited at www.iiflcapital.com, the website of the BSE at www.bseindia.com and the website of the NSE at www.nseindia.com and the website of the Company at www.mahanadicoal.in. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section *"Risk Factors"* beginning on page 20 of the RHP. Potential investors should not rely on the DRHP for making any investment decision and must rely on RHP filed by the Company with the RoC, SEBI and Stock Exchanges and their own examination of our Company and the Offer.

This announcement does not constitute an offer of securities for sale in any jurisdiction, including the United States, and any securities described in this announcement may not be offered or sold in the United States absent registration under the U. S. Securities Act or an exemption from such registration. Any public offering of securities to be made in the United States will be made by means of a prospectus that may be obtained from the Company or the Promoter Selling Shareholder and that will contain detailed information about the Company and management, as well as financial statements. However, no public offering of securities in the United States is contemplated.

CONCEPT

GODREJ CONSUMER PRODUCTS

GODREJ CONSUMER PRODUCTS LIMITED
CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 – 2518 8010; **Fax No.:** 022- 2518 8040
Website: www.godrejcp.com, **Email:** investor.relations@godrejcp.com

NOTICE TO THE SHAREHOLDERS OF THE COMPANY FOR TRANSFER OF EQUITY SHARES TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

In terms of requirements of Section 124(6) of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") [including any modification(s) / amendment(s) / re-enactment(s) thereto], the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of 7 (seven) consecutive years, to the IEPF Account established by the Central Government.

Notice is further given that MUFG Intime India Private Limited (formerly Link Intime India Private Limited), RTA of the Company is sending individual communication to the concerned Shareholders at their last known/registered address available with the RTA of the Company, whose dividends have remained unpaid or unclaimed for 7 (seven) consecutive years, and whose shares are liable to be transferred to IEPF Account on or before **March 5, 2027.** A list of such Shareholders who have not encashed their dividends for 7 (seven) consecutive years and whose Equity Shares are therefore liable for transfer to the IEPF Account is available on the website of the Company at https://www.godrejcp.com/investors/investor-information/unclaimed-dividend

Shareholders are requested to forward the requisite documents, as per the above-mentioned communication, to the Company's Registrar and Share Transfer Agent (RTA) viz. MUFG Intime India Private Limited to claim the unclaimed dividend amount(s) and Equity Shares on or before **February 5, 2027.**

Notice is hereby given that in the absence of receipt of a valid claim by the Shareholders, the Company would be transferring the said Equity Shares to IEPF Account without further notice in accordance with the requirement of the said Rules, by following the stipulated process.

The concerned Shareholders may note that, once the Equity Shares are transferred to the demat account of IEPF Authority, no claim shall lie against the Company in respect of unpaid or unclaimed dividend amount(s) and Equity Shares transferred to IEPF pursuant to the said Rules.

Please note that after such transfer, Shareholders can claim the said Equity Shares along with unpaid or unclaimed dividend(s) from IEPF, for which details are available at www.iepf.gov.in. The Shareholders may further note that the details uploaded by the Company on the website shall be deemed to be an adequate notice in respect of the transfer of shares to IEPF for compliance with the Rules.

For any information or clarifications on this matter, the concerned Shareholders/Claimants may write to the Company at investor.relations@godrejcp.com or to the RTA, MUFG Intime India Private Limited (formerly Link Intime India Private Limited), C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai – 400083, Tel: +91 810 811 6767, Email: investor.helpdesk@in.mpms.mufg.com.

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer
(FCS 9817)

Date: November 19, 2026
Place: Mumbai

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

INCRED FINANCIAL SERVICES LIMITED

Registered office at: - Unit No. 1203, 12th floor, B Wing, The Capital, Plot No. C - 70, G Block, Bandra - Kurla Complex,Bandra East, Mumbai - 400 051.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY / IES) NOTICE UNDER SECTION 13 (4) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. Whereas the undersigned being the Authorized Officer of the Incred Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the properties will be subject to the charge of Incred Financial Services Ltd., for the amount and interest thereon as per loan agreement. The borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Agreement No./ Name of the Borrower(s)	Demand Notice date & Amount	Date of Possession Taken & Type of Possession
LNRAJ31524-257426562 1) Gohil Indrajitsinh Gambhirsinh 2) Gohil Luckyrajsinh Indrajitsinh 3) Gohil Ushaba Indrajitsinh	Notice dated 08.09.2026 to repay the amount mentioned in the said notice being Rs. 26,61,123.69/- (Rupees Twenty Six Lakhs Sixty One Thousand One Hundred and Twenty Three and Sixty Nine Paisa Only) as on 08.09.2026	17.11.2026 & Symbolic possession

Schedule of Mortgaged Property : Property: All that right, title and interest of immovable residential property consisting of the land of sub Plot No. 17 to 29/5, admeasuring 53.80 Sq. Mtrs. With building house No. 29, thereon of Revenue Survey No. 595/2, bearing City Survey No. 55/B/17, to 29 paiki of City survey Ward No. 18 of Rajkot. Boundaries: On or towards the East- Sub Plot No. 17 to 29/6 paiki House No. 28 thereon. On or towards the West- Sub Plot No. 17 to 29/4, paiki House No. 30 thereon On or towards the North- 7-50 Mtrs. Road thereon On or towards the South- Sub Plot No. 37 to 43/3, paiki House No. 6 thereon Together with (i) all present and future, buildings, structures of every description which are standing, erected or attached to the afores all present and futureart thereof and all rights to use common areas and facilities and incidental thereto, together with all present and future liberties, privileges, easements and appurtenances whatsoever to the said premises or all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, and such movable any part thereof or usually held, occupied or enjoyed therewith or expected to belong or be appurtenant thereto; and (ii) parts as they may comprise of.

If the said Borrowers fails to make payment to Incred Financial services Limited as aforesaid, IFSL may proceed against the above secured assets under Section 13(4) of the said Act and the applicable Rules, entirely at the risk, cost and consequences of the parties mentioned above.

Place: Delhi Date: 20.11.2026 Sd/- Authorised Officer For INCRED FINANCIAL SERVICES LIMITED

NIWAS HOUSING FINANCE LIMITED

(Formerly, Niwas Housing Finance Private Limited)
Regd. Office: - A1, 6th Floor, Trade Star, Andheri Kurla Road, J B Nagar, Andheri (E), Mumbai – 400059.

POSSESSION NOTICE [Rule 8 (1) and (2)]

Whereas, The Authorized Officer of the Secured Creditor mentioned herein, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from-the date of receipt of the said notice.
The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorized Officer of NHFL has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the date mentioned against each property.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the NHFL for the amount mentioned below and interest and other charges thereon.

Loan Account Number	Borrower(s) & Property Details	Amount & Date of Demand Notice	Date of Possession	Possession Status
LNBVNLAP-06230032549	1.TOHITBHAI RAHIMBHAI SHEIKH (BORROWER) 2.HASINABEN RAHIMBHAI SEKH (CO-BORROWER) 3.RAHIMBHAI KALUBHAI SHEKH (CO-BORROWER) 4.IDRISHBHAI SHEKH (CO-BORROWER)	Rs. 5,10,694/- (Rupees Five Lakh Ten Thousand Six Hundred NinetyFour Only) DATE: 17-Aug-2026	18-Nov-2026	SYMBOLIC POSSESSION

PROPERTY BEARING :- ALL THAT RIGHT, TITLE AND INTEREST OF PROPERTY BEARING ON GAMTAL PROPERTY(HOUSE) NO 223 AREA ADMEASURING 180.54 SQ. MTRS., WITH CONSTRUCTION AREA ADMEASURING 121.22 SQ.MTR. GAMTAL LAND OF VILLAGE KHARAKADI,TALUKA; GHOGH,DISTRICT-BHAVNAGAR. BEARING AND BOUNDED AS UNDER:- NORTH: MAIN ROAD, SOUTH : PROPERTY OF BANUBEN USAMANBHAI, EAST:PROPERTY OF GIRUBHAI VAJUBHAI, WEST : ROAD & PROPERTY OF SAHDEVSINH KARANBHAI

Place : Gujarat / Date : 20.11.2026 **Sd/-, Authorized Officer, Niwas Housing Finance Limited**

Bank of Baroda, Dumral Bazar Branch, Nadiad

(See rule- 8(1)) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas, The undersigned being the authorized officer of the **BANK OF BARODA** under the Securitization an Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, issued a demand notice dated **29.08.2026** calling upon the borrowers **Mr. Jimul Mukesh Bhai amin (M/S Jatan Industries Proprietor) and Mrs. Sweta Jimul Amin alias Shweta Sanatbhai Patel W/o - Jimul Mukeshbhai Amin (Guarantor)** to repay e amount mentioned in the notice of **Credit Facility** being **Total amount outstanding Rs. 84,79,346/- (Rupees Eighty Four Lakhs Seventy Nine Thousand Three Hundred Forty Six only) Plus interest and Other charges as on 21-08-2026** together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002 on this the **16th day of November of the year 2026.**
The borrowers/Mortgagors in particular and the public in general are hereby cautioned not to deal with t e property and any dealings with the property will be subject to the charge of **Bank of Baroda, Dumral Bazar Branch, Nadiad** for an amount of **Total amount outstanding as on dated 21-08-2026 Rs.84,79,346 (Rupees Eighty Four Lakhs Seventy Nine Thousand Three Hundred Forty Six only)** Plus interest and Other charges and further interest thereon at the contractual rate plus costs, charges and expenses till date of Payment.
The Borrower's attention is invited to the provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property owned Mrs. Sweta Jimul Amin alias Shweta Sanatbhai Patei.

Mortgage ofAll that piece and parcel of immovable property N.A Permission Multi Purpose Situated at Saluntalpad, TA. Nadiad Dist-Kheda bearing revenue survey No.771 Total Area 0-59-69 Hec.Area Paiki Area 0-22-00 Hec. Are is belonging to **Mrs. Shweta Sanatbhai Patel W/O- Mr. Jimul Mukesh Bhai Amin 1. East-** After Said Land and 20.00 Foot Road Land of Surendra Dahyabhai Desai, **2. West -** After Land of seller Land of Rakeshbhai Chanubhai Patel. **3. North :-** Land of Purchaser and Shashikanantbhai Patel. **4. South:-** Nadiad-Dakor Road.

Date : 16.11.2026 **Sd/- Chief Manager & Authorized Officer**
Place : Nadiad **Bank of Baroda**

ASSET RECONSTRUCTION COMPANY (INDIA) LTD.

CIN No.: L65999MH2002PLC134884 • Website: www.arcil.co.in
Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028. Tel. No.: 022-66581300.

DEMAND NOTICE

Whereas the Authorised Officer of Asset Reconstruction Company (India) Limited (acting in capacity as Trustee for the below mentioned Trusts) (hereinafter referred to as "ARCIL") is incorporated under the companies Act, 1956 and registered as an Asset Reconstruction Company with the Reserve Bank of India of Securitization and Reconstruction of Financial assets and Enforcement of security interest Act, 2002 (hereinafter referred to as "the SARFAESI Act") and whereas the Borrower(s) / Co-Borrower(s)/ Guarantor(s) as mentioned in Column No. 2 of the below mentioned chart obtained loan from the Original Lenders and whereas ARCIL has acquired the financial assets relating to the loan accounts mentioned herein below and whereas ARCIL being the secured creditor under the SARFAESI Act. And in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrower(s) / Co-Borrower(s)/ Guarantor(s) as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

Sr. No.	LAN./Name of Original Lender/Demand Notice Date / Name of the Trust	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Total Outstanding in INR as per Demand Notice Date
1	**LAN:** HL21STR000075401 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Sureshbhai Mohanaji Rajoni Mr/Mrs Manjulaben Rajani (Alias) Rajani Manjulaben Sureshbhai Mr/Mrs. Bhavabhai Chaudhari** **Both Are Residing At:** Mr/Mrs SURESHBHAI MOHANAJI RAJONI & Mr/Mrs MANJULABEN RAJANI D-502 Shree Balaji Homes, Deladva,nr Deep Darshan School, Udhna, Gujarat - 394210 Also at:-Flat No.:- D-502, 5th Fl, Bldg. D Shree Balaji Homes, Nr. Deep Darshan School Deladava Choryasi Surat Gujarat-394210 **Residing At:** Mr/Mrs. BHAVABHAI CHAUDHARI, G-301, Shree Balaji Homes Udhana Deladva Udhna Gujarat 394210 India	**Rs.14,46,991.49 (Fourteen Lakh Forty Six Thousand Nine Hundred Ninety One Rupees and Forty Nine Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All That Piece And Parcel Of Immovable Property Bearing Flat No.502, Admeasuring 36.12 Sq. Mts., Built Up Area & 1.28 Sq. Mts, Balcony & Wash Area, On The 5th Floor Of Building No.d Of "shree Balaji Homes" Along With Undivided Share In The Land Underneath The Said Building Situated On The Non-agriculture Land Bearing City Survey No.230 Admeasuring 3396.64 Sq. Mts, Of Moje Village: Deladava, Sub-district & Taluka : Choryasi, District: Surat. Bounded As Under:- East: Adj. Building G West Adj. Margin North: Adj. Building E South: Adj. Building C.		
2	**LAN:** HL24GID000074110 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Anawar Musa Hajam Mr/Mrs Hasinaben Hajam (alias) Hasinaben Anawar Hajam** **Residing At:** Mr/Mrs Anawar Musa Hajam, Near Relway Stesion,Lakadiya, near Relway Stesion, Bhachau, Gujarat - 370145 Also At:- Sy No.632, Plot No. 39 Lakadiyagramtal Lakadiya, Bhachau, Gujrat-370145 **Residing At:** Mr/mrs Hasinaben Hajam, Near Relway Stesion, lakadiya, near Relway Stesion, Bhachau,Gujarat - 370145 Also At :- Sy No.632, Plot No. 39 Lakadiya Gramtal Lakadiya, Bhachau, Gujrat-370145	**Rs.14,06,088.85 (Fourteen Lakh Six Thousand Eighty Eight Rupees and Eighty Five Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All that piece and parcel of the land known and described as Plot No. 39 admeasuring 207.26 square meters and residential house constructed on it having built-up area 89.93 square meters comprised in R.S. No. 623 situated at Vill. Lakadiya, Ta. BhachauKachchh owned by Shri Anvar Musa Hajam boundaries NORTH : Plot No. 40, SOUTH 7.62 Meter Internal Road, EAST :5.49 Meter Internal Road , west : Adjoining Survey No. 631		
3	**LAN:** HL01STR000030383 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Lipsa Nileshbhai Hariyani (alias) Hariyani Lipsa Nileshbhai Mr/Mrs Nileshbhai Hariyani (alias) Nileshbhai Mahendrabhai Hariyani (alias) Hariyani Nileshbhai Mahendrabhai** **All Are Residing At:** C-103, Trilok Residency, Kamrej, Surat, opp. Atmiya Villa Society, Kamrej, Gujarat - 394180 Also At :- C/103 Trilok Residency, Kamrej, Surat Atmiya Villa Society Kamrej 394180	**Rs.12,61,721.65 (Twelve Lakh Sixty One Thousand Seven Hundred Twenty One Rupees and Sixty Five Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All That Piece And Parcel Of Immovable Property Flat No. 103 On The 1st Floor Of The Building No. C Known "trilok Residency" Situated At Kamrej Bearing Survey No. 545, Block No.505 Of Village : Kamrej, Taluka: Kamrej, District : Surat Total Admeasuring About Super Built Up Area 1122.80 Square Feet And Built Up Area 730.49 Square Feet I.e., 67.88 Square Meter Along With Undivided Proportionate Share In Cop & Road Land Admeasuring About 71.43 Square Meters.		
4	**LAN:** HL09MOD000067656 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Dinmohmad Sumarbhai Sumra Mr/Mrs Mahamadsalauddin Kakkal (alias) Mahamadsalauddin Dinmohmad Kakkal Mr/Mrs. Memunaben Kakkal (alias) Memunaben Dinmohmad Kakkal** **All Are Residing At:** Charannagar, Sabalpur, Modasa, near Modasa Rural Police Station, Modasa, Gujarat - 383315 Also At :- 968 (old S.no.49) / 54 Alhyat Society Modasa Arvalli Near Pahadpur Road Modasa 383315	**Rs.11,05,850.44 (Eleven Lakh Five Thousand Eight Hundred Fifty Rupees and Forty Four Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All The Right .titles and Mouje: Modasa Survey No.968 (Old S.No.49 Palki 3),Plot No 54 Situated at Modasa,Within the Limits of Modasa Nagar Palika, At&Po.Modasa,Taluka: Modasa.Dist: Aravalli(Area Admeasuring 41.06 Sq.Mtrs.) Boundaries East: There is a 9 meter wide road .West: Plot no 54 and 46 have a partnership compound wall ,North : Plot no 54 and 53 have a common wall .South: Plot no 54 and 55 have a common wall.		
5	**LAN:** HL03AME000023795 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Pawankumar Baburam Kahar Mr/Mrs Neha Kumari** **All Are Residing At:** 81 Hariom Park,ambika Tube,slm Road Vatva Ahmedabad, Daskroi, Gujarat - 382440 Also At:- B/17, 3rd Floor, OM Gayatri Park, Nr. Vidhya Sarita Primary School, Vatva, Ahmedabad Daskroi 382445	**Rs.12,66,154.32 (Twelve Lakh Sixty Six Thousand One Hundred Fifty Four Rupees and Thirty Two Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: Proparty bearing Flat no 17 on Third Floor in Block no B ,admeasuring about 75 Sq.yds.I.e.62.70 Sq.mts super Bullt up area construction property at and in " OM GAYATRI PARK (VATVA) SHOPS AND OFFICES CO.OP.HOU.SOC.LTD." Situated on the land bearing Block/Survey no 1174 of T.P Scheme no 128 of Final Plot no 19+69/1,16+69/2,in the sim of Mouje Village : Vatva ,Taluka: Vatva ,Dist : Ahmedabad sub District of Ahmedabad -11 (Aslali) East: Block No A West: Flat no 10, North: Vinzol Road. South : Flat no 19		
6	**LAN:** HL02STR000003141 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Chiniben Chhotubhai Solanki Mr/Mrs Gaurav Rameshbhai Solanki** **All Are Residing At:** 27 2nd Floor,smc Quaters, Kamdar Awas Kajipura, Surat, Gujarat - 395003 Also At:-Vraj Corporation, Vraj Residency, Sayadla, Plot No 135, Vraj Residency, Village Sayadla, Olpad, 394130, Mangrol.	**Rs.10,46,838.57 (Ten Lakh Forty Six Thousand Eight Hundred Thirty Eight Rupees and Fifty Seven Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All The Piece And Parcel Of Immovable Property Bearing Plot No.135 Admeasuring 42.43 Sq. Mts., Along With 30.52 Sq.mts., Undivided Share In The Land Of Road & C.o.p., Totally 72.95 Sq.mts., In "vraj Residency", Situate At Revenue Survey No.306, Block No.150 Admeasuring He. 1-26-47 Are. Sq.mts., Of Moje Village: Syadla, Ta-olpad, Dist-surat., Own By, (1) Chiniben Chhotubhai Solanki (2) Gaurav Rameshbhai Solanki.		
7	**LAN:** HL05HTG000059292 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Aravindkumar Narayandas Sadhu Mr/Mrs Belaben Aravindkumar Sadhu** **All Are Residing At:** Dobhada Dobhada,dobhada ,Sabarkantha, Guharat, Dobhada, Khedbrahma, Gujarat - 383235 Also At:- Panchayat No. 931 At-Dobhada, Ta- Vadali, Dist- Sabarkantha Na Dobhada Vadali Sabarkantha 383235 Gujarat Dobhada Khedbrahma 383235	**Rs.6,59,846.37 (Six Lakh Fifty Nine Thousand Eight Hundred Forty Six Rupees and Thirty Seven Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: Property Residential House Property being Mouje: Property no 931,situated in the sim of village: Dobhada with in the limits of Dobhada gram Panchayat Ta: vadali Dist: Sabarkantha (Admeasuring Area Approx 83.64 Sq.Mtrs.) East: House of Ganpatbhai Dahyabhai Dave Wast: Open plot of Ganpatsinh Vaghela North : Rcc Road South : Rcc Road.		
8	**LAN:** HL24STR000085156 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Dharmendra Kumar Pal Mr/Mrs Sangeeta Devipal** **All Are Residing At:** 303, Raj Krishna Residency, Mega Plaza Palsana, Surat, Mega Plaza, Surat, Gujarat - 394315 Also At :- Plot No.:- 97, "a" Typenr. Krishna School Jolva Palsana, Suart, Gujarat-394327	**Rs.14,94,732.15 (Fourteen Lakh Ninety Four Thousand Seven Hundred Thirty Two Rupees and Fifteen Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All That Piece And Parcel Of Immovable Property Bearing Plot No.97 Of The Society Known As "shivdhara Residency Vibhag-1" Situated At Jolwa Bearing Revenue Survey No.70, Block No.:92 Of Village : Jolwa, Taluka: Palsana, District: Surat Total Admeasuring About 60.11 Sqaure Meters Along With Undivided Proportionate Share In Cop And Road Land Admeasuring About 37.27 Square Meters. Bounded As Under: East: Adj. Society Road West: Adj. Plotno.114 North: Adj. Plot No. 96 South: Adj. Plot No.98.		
9	**LAN:** LAP3STR000102355 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Hasmukhbhai Laljibhai Mungra Mr/Mrs Jayashribenbhanderi Mr/Mrs. Prafulbhaibhanderi** **All Are Residing At:** 179 Shiv Shakti Residency - 1, Pasodara Kamrej Surat, Pasodara, Surat, Gujarat - 395008 Also At:- Shop No. 413 Ss Per S. Plan O.13, 4th Floor, Nr. Fire Station, Puna Road, Capital Plaza, Puna, Surat, Gujarat, 395010	**Rs.19,04,648.01 (Nineteen Lakh Four Thousand Six Hundred Forty Eight Rupees and One Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All That Piece And Parcel Of Immovable Property Bearing Shop No.413 At Site & Shop No.13 As Per Passing Plan On Fourth Floor Of The Building Known As "capital Plaza" Of Which The Shop Admeasuring Carpet Area 22.76 Sq. Mts, Built Up Area 27.32 Sq.mts. And The Undivided Proportionate Share In Land Of The Building, Constituting Of The Non-agriculture Land Bearing Rev. Survey No.153/2, Block No.182 Admeasuring 13861 Sq.mts., T.p. Scheme No.60(puna), Original Plot No.55, Final Plot No. 53-a, 53-b, 53-c Of Which Project Developed On Final Plot No. 53-c Admeasuring 1998 Sq. Mts. I.e., 2516 Sq. Mts. As Per Rev. Records Situated At Moje Village: Puna, Sub-district & Taluka: Surat City(puna), District Surat. Bounded As Under: East: Block No. 215 Paiki West: Road North: Block No. 216 Paiki South: Road.		
10	**LAN:** HL24MES000088495 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Bhavikkumar Rajendrakumar Raval (alias) Bhavikkumar Raval Mr/Mrs Raval Bhavikbhai** **All Are Residing At:** Gaytri Nagar, Talav ni pai,Ta shankheshwar, Shankheshvar,Jain temple, Patan, GUJARAT - 384246 Also at:- Sr.No. 82, Plot No.117 Sami To Shankheswar highway , Mahavir Residency, Shankheshwar Shankheshwar Patan Gujarat-384246	**Rs.12,41,790.68 (Twelve Lakh Forty One Thousand Seven Hundred Ninety Rupees and Sixty Eight Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All the piece or parcel of land along with structure standing there on being the nonagricultural land bearing R.S.No 82 ,Plot no 117 having plot area admeasuring 102.00 sq.mtrs (122.00 sq.yards) together with construction area admeasuring 63.00 sq.mtrs and margin area admeasuring 39.00 sq.mtrs constructed in the scheme known as " Mahavir Residency" Situated on Freehold Non Agricultural land bearing R.S NO 82of mouje : shankheshwar ,taluka shankheshwar Dist: Patan Registration sub-district of shankheshwar state of gujarat North : common plot south : 7.50 mtrs.wide road East: sub plot no 118West: Sub plot no 116.		
11	**LAN:** LAP1MOD000048178 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Sanjaykumar Mangaldas Kadiya Mr/Mrs Vaishali Sanjaykumar Kadia** **All Are Residing At:** Kadiawada,nr, Hanuman Temple,kadiyawada, Modasa, Gujarat - 383315 Also At:- Moje Modasa City Survey No.3865/b Kadiavada Kadia Vada Modasa Modasa Nr Anuman Temple Modasa Modasa 383315	**Rs.10,80,885.28 (Ten Lakh Eighty Thousand Eight Hundred Eighty Five Rupees and Twenty Eight Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All the right titles and mouje Modasa city survey no 3865/B Nagar palika property no .10071628 (old no 1628) situated at modasa (Area Approx : 76.0876 sq.mtr) City in the Registraction city District Modasa East: Road West : Adj.city survey no 3848 North : Adj City Survey No : 3865/A South : Adj City Survey No 3868		
12	**LAN:** HL01BUG000024207 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Ratan Kaji Mr/Mrs Priyanka Kumari W/o Ratan Kaji** **Both Are Residing At:** P-10,flat No.106,shivdhara Residency, Hadanagar, Bhavnagar, Gujarat - 364003 Also At:- Flat No 2 , 2nd Floor Shivadhara Residency Chitra Bhavnagar 364004	**Rs.8,73,816.57 (Eight Lakh Seventy Three Thousand Eight Hundred Sixteen Rupees and Fifty Seven Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All that right, title and interest of Property bearing First Floor, Flat No. 201, admeasuring 41.97 Sq. Meters usable carpet area, Built-up area admeasuring 47.77 Sq. Meters, Situated in Revenue S. No. 193, T.P. Scheme No. 1/A (Chitra), Final Plot No. 1, known as Shivdhara Residency, Village Chitra Taluka: & District: Bhavnagar in the registration District of Bhavnagar bounded as under And Boundaries of the Flat. East - Common Stair case, Passage, Lift, Flat No. 202 and Enterance of the Flat. West - Open Margin space and then Plot No. 8. North - Open Margin space and then Plot No. 9. South - Open Margin space and then 9-00 Meter Road.		
13	**LAN:** HL05HTG000046530 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Hitendrakumar Jasvantlal Raval Mr/Mrs Shilpaben Hitendrakumar Raval** **Both Are Residing At:** Matoda, Sabarkatha,patel Fali, Matoda,patel Fali, Khedbrahma, Gujarat - 383270 Also At:- Milkat No 310 Matoda ,patel Fali Patel Fali Khedbrahma 383270	**Rs.9,01,904.59 (Nine Lakh One Thousand Nine Hundred Four Rupees and Fifty Nine Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: Property -Residential House property bearing Gamtal Land Panchayat property no .310,admeasuring 111.11 Sq.Mtr Situated in the sim of village : Matoda within the limits of Matoda Gram Panchayat .Ta: Khedbrahma .Dist : Sabarkantha .East: Matoda moteshvar mahadev temple Road West: House of jasubhai savjibhai patel North: House of ishvarlal chhotalal joshi South: Fali Road		
14	**LAN:** X0HLAJR00002782419 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Dilipbhai Rameshbhai Surani Mr/Mrs Mosami Dilipbhai Surani** **Both Are Residing At:** Fno 407 Wing E Agman City Bh Parin Furniture, Kothariya ,,, Rajkot, Gujarat - 360002 Also At :- Rnso 10 Fno 407 Wing E, Agman City Bh Parin Furniture, Kothariya Solvant Gondal Road Rajkot 360002	**Rs.9,11,685.48 (Nine Lakh Eleven Thousand Six Hundred Eighty Five Rupees and Forty Eight Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: Constructed Residential Property Admmeasuring 29.21 sq.mts. Of Vavdi Revenue Survey no 10 p 1 p Plot no 1 p Agamn City Wing E Flat no 407 at Rajkot boundaries North : Common Passage then Falt No 402, South : OTS then Wing D , East : Flat no 406 West : Flat no 408.		
15	**LAN:** X0HLGID00002551199 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Ajay Bhavar Kumar Mr/Mrs Priya Devi** **Both Are Residing At:** Plot No.22 A Yamuna Parkout Of Ganga Gate, Anjar, Gujarat - 370110 Also At:- Plot No- 63/b, Survey No.- 193/9/1 Gokuldham Society, Sataparr Road Nr. Govardhan Parvat Anjar 370110	**Rs.6,20,505.63 (Six Lakh Twenty Thousand Five Hundred Five Rupees and Sixty Three Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All the part and parcel of the land/ non Agricultural Freehold Residential Plot of Land bearing nit No "3" (northern Side part) of Plot no 63 paiki Adm. About 50.75 sq.Meter for Residential Propose in revenue survey no 193/paiki 9/paiki-1 at village Ratatadav Situated at Anjar Kutch owned by Smt Priyadevi W/o ajaykumar Alias Mangram boundaries as under North : Plot no 64, south : Unit no A Plot no 63, East : 9.00 Meter Internal Road,, West : Plot no 43		
16	**LAN:** X0HLBAO00002638552 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Rakesh Ghanubhai Jadav Mr/Mrs Minakshi Vithhal Jadav** **Both Are Residing At:** Tower-i-flat-no-506,sungold Complex Jambuva, Vadodara, Gujarat - 390014 Also At:- Flat No 506,5th Floor, Tower-i, Sun Gold Complex, Opp. St Basil School, Nr. Shree Madhav Residency, Vadodara 390014	**Rs.15,30,357.54 (Fifteen Lakh Thirty Thousand Three Hundred Fifty Seven Rupees and Fifty Four Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: R.s. No. 418 Admeasuring Area 5362 Sq. Mt. In Which It Is Constructed In The Name And Style Of Sun Gold Complex Paikee Tower – I, Fifth Floor, Flat No.506, Admeasuring Area 38.71 Sq. Mt. Built Up Area, Other Common Area, Road And Parking Area 17.94 Sq. Mt. Of Moje Jambuva Ta. And Dist. Vadodara, Registration District Vadodara Sub District Vadodara.		
17	**LAN:** HL03AME000011053 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Krishnapada Ananda Biswas Mr/Mrs Shobharani Krishmapada Biswas** **Both Are Residing At:**B-12 Pushparaj Industrial Estate,opp City Gold Cinema Saraspur,nutan Mill Compound, Ahmadabad City, Gujarat - 380021 Also At:- A/11/302 Swaminarana Park Nr Haridarshan Cross Road Naroda Nr Haridarshan Cross Road Ahmadabad City 382330	**Rs.14,42,702.71 (Fourteen Lakh Forty Two Thousand Seven Hundred Two Rupees and Seventy One Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: Property bearing Flat no 302 on Third Floor in Blcok No.11 in sector No ,A admeasuring about 115 Sq.Yds,i.e.96.12 Sq.mts.Super Built-up Construction area and along with undivided share in the land of said scheme,at and in scheme known as "SWAMINARAYAN PARK (NARODA)"Situated on the land bearing Revenue Survey No.610 & 632 of T.P.Scheme No.121 of Final Plot No.(22+44)1&(22+44)2 paiki Final Plot no.(22+44)2 of Mouje:Naroda,Taluka: Asarva,District :Ahmedabad in District of Ahmedabad and Registration sub District of Ahmedabad-6(Naroda). East: Flat No.A-11-303 West: The Inner path of society North: Flat no.A-10-301 South:Flat no.A-11-301		
18	**LAN:** HL01VPI000067948 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Surendra Ramesh Tiwari Mr/Mrs Mr/Mrs Santo** **Both Are Residing At:** House No 4 Welcome Niwas,hanuman Faliya Mograwadi,nr Heera Factory, Valsad, Gujarat - 396001 Also At:- Sr.np. 95/1/ Paikee 6, 13, 12, 10,9/ Flat No-406, 4th Floor, Wing-b, Plot No.76,77-a, 77-b, 78-a & 78-b, Sai Ram Complex, Pardi Pardi Sandhpore Village Road Valsad 396001	**Rs.10,47,122.69 (Ten Lakh Forty Seven Thousand One Hundred Twenty Two Rupees and Sixty Nine Paise) as on 05.05.2026**
	Description Of Immovable Properties/secured Assets: All The Piece And Parcel Of Property Being Flat No.406 Admeasuring About 655.00 Sq. Fts Equivalent To 60.87 Sq. Mtrs. Super Built Up Situated On Is Situated At Village Pardi Sandpore, Taluka And District – Valsad, Gujarat State Owned By (1) Mr. Surendra Ramesh Tiwari (2)mrs. Santo Surendra Tiwari. And Which Is Bounded As Under: East: By Passage And Flat No.b-a409 West- By Internal Road North: By Flat No.b -407 South- By Flat No.b-405		
19	**LAN:** HL29STR000103609 **Original Lender:** M/s. Cholamandalam Investment and Finance Company Limited **Date of Demand Notice:** 27.05.2026 **Name of the Trust:** ARCIL - Trust - 2026 - 028	**Mr/Mrs Manjulaben Vipulbhai Jesadiya Mr/Mrs Vipul Jesadiya** **Both

उत्कर्ष स्माल फाईनेंस बैंक

आपकी उम्मीद का खाता
(एक अनुसूचित वाणिज्यिक बैंक)

आंचलिक कार्यालय: रूपा सफायर, 21वां फ्लोर, सेक्टर 18, सानपाड़ा रेलवे के सामने स्टेशन, वाशी, नवी मुंबई (एमएच)–400705
पंजीकृत कार्यालय: उत्कर्ष टॉवर, एनएच – 31 (एयरपोर्ट रोड), सेहमलपुर, काजी सराय, हरहुआ, वाराणसी, यूपी – 221 105

अचल सम्पत्ति के लिए कब्जा सूचना

एतद्द्वारा सूचना दी जाती है कि प्राधिकृत अधिकारी ने वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अधीन तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए मांग सूचनाएं इसमें आगे प्रत्येक खाते के सामने वर्णित तिथियों को जारी की थीं, जिसमें संबंधित कर्जदारों से बकाया राशि उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर चुकाने की मांग की गई थी। कर्जदार उक्त राशि चुकाने में असफल रहे हैं, अतः एतद्द्वारा यहां नीचे वर्णित कर्जदारों और सर्वसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 (4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्तियों का भौतिक कब्जा प्रत्येक खाते के सामने वर्णित तिथियों को ले लिया है। कर्जदार को विशेष रूप से तथा सर्व साधारण को एतद्द्वारा सावधान किया जाता है कि सम्पत्तियों के संबंध में कोई संव्यवहार न करें तथा सम्पत्तियों के संबंध में कोई भी संव्यवहार उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड की यहां नीचे प्रत्येक खाते के सामने वर्णित राशि तथा उस पर ब्याज का भुगतान करने के बाद ही किया जा सकता है। कर्जदार तथा सह–कर्जदार / बंधकदाता का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

क्र. सं.	शाखा का नाम	खाते का सं.	कर्जदार / गारंटर (सम्पत्ति स्वामी) का नाम	मांग सचूना की तिथि	कब्जा सचूना की तिथि	मांग सचूना की तिथि तक बकाया राशि
1	धनबाद	1395060000006192	मोह. अल्लीमुद्दीन अंसारी पुत्र मोह. नासिर अंसारी (उधारकर्ता) तथा परवीन मोह. अल्लीमुद्दीन अंसारी(सह–उधारकर्ता / बंधककर्ता)	01/07/2026	18/11/2026	₹ 36,33,817.02/-

संपत्ति का विवरण: (सम्पत्ति का समस्त भाग एवं अंश जोकि) समस्त आवासीय संपत्ति का भाग एवं खंड, जिसमें संरचना सहित कुल 89 डिसमिल भूमि में से 10 डिसमिल भूमि, कम या अधिक, जिसका क्षेत्रफल 3658 वर्ग फुट मौजा – हैसाबातु, थाना नं. – 22, खाता नं. – 22, प्लॉट नं. – 99, थाना – बालीडीह, अंचल – चास, सदर रजिस्ट्री कार्यालय – बोकारो, जिला – बोकारो, राज्य – झारखंड, पिन – 827010, विक्रय विलेख संख्या – 2403 दिनांक – 10.05.2023 संपत्ति की सीमाएं:– पूर्व: जाहिदुद्दीन एवं अन्य, पश्चिमतक 20 फीट प्रस्तावित रास्ता उत्तर: सैयद अंसारी, दक्षिण: सर्वोना खातून

हस्ता./–
तिथि : 20.11.2026, स्थान : धनबाद
(प्राधिकृत अधिकारी) उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

आंचलिक कार्यालय: रूपा सफायर, 17वीं मंजिल, प्लॉट नं. 12 सेक्टर 18, सानपाड़ा रेलवे स्टेशन के सामने, वाशी, नवी मुंबई, महाराष्ट्र, भारत –400705
पंजीकृत कार्यालय: उत्कर्ष टावर, एनएच – 31 (एयरपोर्ट रोड), सेहमलपुर, काजी सराय, हरहुआ, वाराणसी, उत्तर प्रदेश – 221105

सार्वजनिक सूचना

एतद्द्वारा सूचित किया जाता है कि निम्नलिखित उधारकर्ताओं ने उत्कर्ष स्मॉल फाइनेंस बैंक से प्राप्त ऋण सुविधा के मूलधन और ब्याज के पुनर्भुगतान में चूक की है और उनके ऋण को गैर–निष्पादित आस्तियां (NPA) के रूप में वर्गीकृत किया गया है। इन उधारकर्ताओं को बैंक द्वारा दिए गए उनके अंतिम ज्ञात पतों पर वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन (सरफेसी) अधिनियम, 2002 की धारा 13(2) के तहत नोटिस जारी किए गए थे। इसके अतिरिक्त, नीचे सूचीबद्ध उधारकर्ताओं की जानकारी हेतु, उन्हें इस सार्वजनिक सूचना के माध्यम से सूचित किया जा रहा है।

क्र. सं.	शाखा का नाम	खाते का नाम	कर्जदार / गारंटर (सम्पत्ति स्वामी) का नाम	एनपीए की तिथि	मांग सचूना की तिथि तक बकाया राशि
1	पंचकुला	क्लाइंट का नाम चरणजीत सिंह खाता नंबर 1508060000006060	श्री चरणजीत सिंह पुत्र श्री बूर सिंह (उधारकर्ता / बंधककर्ता) श्रीमती सतविंदर कौर पत्नी श्री चरणजीत सिंह (सह–उधारकर्ता) मेसर्स सनी मेडिकल स्पेशिकल एंड जनरल्स ऑर्डर सप्लायर (गारंटर) श्री सतीश कुमार पुत्र श्री ग्योकरण (गारंटर)	03-09-2026	₹ 45,27,132/-

बंधक संपत्ति का विवरण: आवासीय संपत्ति का समस्त भाग एवं खंड जिसका क्षेत्रफल 00 बीघा 03 बिस्वा 00 बिस्वांसी (150 वर्ग गज) खेवट / खतौनी संख्या 86 / 161, खसरा संख्या 661 / 645 / 229 (5–0), किता 01 के अंतर्गत सम्मिलित, कुल 05 बीघा 00 बिस्वा भूमि में से 60 / 2000 का हिस्सा अर्थात 00 बीघा 03 बिस्वा 00 बिस्वांसी भूमि, ग्राम बिटना, हदबस्त संख्या 153, तहसील कालका एवं जिला पंचकुला, हरियाणा में स्थित है। संपत्ति की सीमाएं निम्नानुसार है– पूर्व: गली, उत्तर: मास्टर जी, पश्चिम: शर्मा जी, दक्षिण: अशोक कुमार

उपरोक्त उधारकर्ता(ओं) और / या उनके गारंटरों (जहाँ भी लागू हो) को सलाह दी जाती है कि वे धारा 13(2) के तहत नोटिस जारी होने की तिथि से 60 दिनों की अवधि के भीतर बकाया राशि का भुगतान करें। ऐसा न करने पर, वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन (सरफेसी) अधिनियम, 2002 के प्रावधानों के अनुसार, धारा 13(2) के तहत नोटिस जारी होने की तिथि से 60 दिनों की समाप्ति के बाद आगे की कार्रवाई की जाएगी।

हस्ता. / – (प्राधिकृत अधिकारी) (प्रदीप कुमार)
तिथि : 20.11.2026, स्थान : पंचकुला
उत्कर्ष स्मॉल फाइनेंस बैंक लिमिटेड

ऐक्सिस बैंक लि0 कब्जे की नोटिस

रिटेल एसेट्स सेंटर: प्रथम तल, जी–4 / 5 बी सेंटर–4, गोमती नगर विस्तार, लखनऊ– 226010
रजिस्टर्ड ऑफिस: (त्रिशूल), तृतीय तल, समराथेश्वर मंदिर के सामने, लॉ गार्डन के पास, एलिसब्रिज, अहमदाबाद–380006

जबकि, अधोहस्ताक्षरी, ऐक्सिस बैंक लि0 के प्राधिकारी, न सिक्योरिटाइजशन एण्ड रिकन्स्ट्रक्शन ऑफ फाइनेन्शियल एसेट्स एण्ड एन्फोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट 2002 के अन्तर्गत तथा सिक्योरिटी इंटरेस्ट (इंफोर्समेंट) रूल, 2002 के नियम 9 के साथ पठित धारा 13(12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त एक्ट की धारा 13(2) के अन्तर्गत मांग नोटिस जारी किये गये। उक्त वर्णित उधारकर्ता राशि का भुगतान करने में असफल रहे है, अतः उक्त वर्णित उधारकर्ताओं को विशेष रूप से एवं सर्वसाधारण को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने उन्हें उक्त नियमों के नियम 8 के साथ पठित उक्त एक्ट की धारा 13(4) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए कब्जा ले लिया है। उपरोक्त वर्णित उधारकर्ताओं को विशेष रूप से तथा सर्वसाधारण को एतद्द्वारा सावधान किया जाता है कि उक्त सम्पत्ति के साथ कोई सौदा न करें तथा उक्त सम्पत्ति के साथ किया जाने वाला कोई सौदा एक्सिस बैंक लि0 के साथ उक्त नोटिस में वर्णित वार्षिक ब्याज, अनुशंगी व्यय, लागत, प्रभार इत्यादि समेत से प्रभावी, मॉर्टगेज के विषयाधीन होगा। ऋणी / सह–ऋणी / बंधककर्ता एवं जमानतकर्ता का ध्यान सरफेसी एक्ट की धारा 13(8) की ओर आकृष्ट किया जाता है कि तय समय सीमा में बन्धक सम्पत्ति को रीडीम (मोचन) कर सकते हैं।

खातेदार / गारन्टरों का नाम एवं पता	सुरक्षित सम्पत्ति का विवरण	मांग नोटिस के अनुसार बकाया राशि / मांग सूचना की तिथि / कब्जे की तिथि
1. श्री आकिब (आवेदक) पुत्र श्री ओम भोलू, **पताः 1.** 174 / 11, गली नं0 2, खुशाल नगर श्याम नगर, निकट खजूर का पेड़, मेरठ, उ0प्र0 250002, **पताः 2.** ग्राम महलका, पोस्ट आफिस महलका, निकट प्राइमरी स्कूल, मेरठ उ0प्र0 250002, **पताः 3.** आकिब ट्रेडर्स, पता– श्याम नगर, गली नं0 2, गदड्डू वाली मस्जिद, 30 फुटा रोड, निकट खजूर का पेड़, मेरठ, 2. श्रीमती फरजाना (सह–आवदेक) पत्नी श्री भोलू, **पताः 1.** 174 / 11 गली नं0 2, खुशाल नगर श्याम नगर, निकट खजूर का पेड़, मेरठ उ0प्र0 250002, **पताः 2.** मकान म्यूनिसिपल 139 / 2, खसरा नं0 2806, स्थित खुशाल नगर कॉलोनी, मेरठ सिटी उ0प्र0 250002, **पताः 3.** ग्राम महलका, पोस्ट आफिस महलका, निकट प्राइमरी स्कूल, मेरठ उ0प्र0 250002	परिवर्तित भूमि / सम्पत्ति के सभी भाग एवं खंड मकान म्यूनिसिपल 139 / 2, खसरा नं0 2806 स्थित खुशाल नगर कॉलोनी, मेरठ सिटी उ0प्र0 250002, एरिया– 41.80 वर्गमी0, सम्पत्ति श्रीमती फरजाना के नाम, चौहद्दी:– पूरब– 15 फीट / प्लॉट मुस्तकीम, पश्चिम– 15 फीट / 15 फीट चौड़ा रोड, उत्तर– 30 फीट / प्लॉट अनीस, दक्षिण– 30 फीट / प्लॉट मोहम्मद सलीम।	रू0 7,33,500.00 दि. 17.06.2026 तक + ब्याज एवं अन्य खर्चे / 23.04.2025 / 17.11.2026

दिनांक: 17.11.2026
प्राधिकृत अधिकारी, एक्सिस बैंक लि0

फॉर्म–ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

सिस्का मिटेर प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	सिस्का मिटेर प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	23.06.2017
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित / पंजीकृत है	आरओसी चंडीगढ़
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U74999PB2017PTC048642
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: मकान नं. 9 कैटोमेंट ग मॉल, अमृतसर, पंजाब, भारत, 143001 प्रधान कार्यालय: तीसरी मंजिल, बी–82, साउथ सिटी–1, गुरुग्राम, हरियाणा, भारत 122001
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	18.11.2026
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	17.05.2027
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	राजीव मन्नादियार आईबीबीआई पंजीकरण सं. IBBI/IPA-001/IP-P00212/2017-18/10412
9.	अंतरिम रिजोल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	401, दर्शन सीएचएस, रघुनाथ दादाजी स्ट्रीट, किला, मुंबई 400001 ईमेल आईडी– rajeev@integroip.com
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई–मेल	401, दर्शन सीएचएस, रघुनाथ दादाजी स्ट्रीट, किला, मुंबई 400001 ईमेल आईडी– syska.cirp@outlook.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	02.12.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	वर्ग का नाम : लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इनसॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	क) https://ibbi.gov.in/en/home/downloads ख लागू नहीं

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी ला ट्रिब्यूनल, ने दिनांक 18.11.2026 को सिस्का मिटेर प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

सिस्का मिटेर प्राइवेट लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल को 02.12.2026 तक या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करें।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

प्रविष्ट नं. 12 के सामने सूचीबद्ध एक श्रेणी संबंधित एक वित्तीय लेनदार, फार्म सी ए में श्रेणी के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्ट सं. 13 के खिलाफ सूचीबद्ध तीन इनसॉल्वेंसी प्रोफेशनल में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

सीए राजीव मन्नादियार
अंतरिम समाधान पेशेवर
सिस्का मिटेर प्राइवेट लिमिटेड
IBBI/IPA-001/IP-P00212/2017-18/10412
एएफए वैधता 30.06.2027 तक

दिनांक: 19.11.2026
स्थान: मुंबई

INCRED FINANCIAL SERVICES LIMITED

InCred finance

Registered office at: - Unit No. 1203, 12th floor, B Wing, The Capital, Plot No. C - 70, G Block, Bandra - Kurla Complex, Bandra East, Mumbai - 400 051. Branch Office at: Unit No. 406, 4th Floor, Competent House, Connaught Place, New Delhi- 110001.

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा सुरक्षा हित प्रवर्तन अधिनियम, 2002 की धारा 13 (4) के अंतर्गत कब्जा नोटिस (अचल संपत्ति / संपत्तियों के लिए) नोटिस

जबकि अधोहस्ताक्षरी, प्रतिभूतिकरण एवं वित्तीय आस्तियों के पुनर्निर्माण तथा प्रतिभूति हित के प्रवर्तन अधिनियम, 2002 के प्रावधानों के अनुपालन में, नियम 8(1) के अंतर्गत, इन्क्रेड फाइनेंशियल सर्विसेज लिमिटेड के प्राधिकृत अधिकारी होने के नाते तथा उक्त अधिनियम की धारा 13(12) को प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित करते हुए, प्रदत्त शक्तियों का प्रयोग करते हुए, प्रत्येक खाते के समक्ष उल्लिखित दिनांक को मांग नोटिस जारी किया था, जिसमें संबंधित उधारकर्ताओं को नोटिस / नोटिसों की दिनांक / उक्त नोटिस / नोटिसों की प्राप्ति की दिनांक से 60 दिनों के भीतर प्रत्येक खाते के समक्ष उल्लिखित राशि का पुनर्भुगतान करने के लिए कहा गया था।

उधारकर्ताओं द्वारा उक्त राशि का पुनर्भुगतान करने में विफल रहने के कारण, एतद्वारा संबंधित उधारकर्ताओं तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(4) को उक्त नियमों के नियम 8 के साथ पठित करते हुए, अपने में निहित शक्तियों का प्रयोग करते हुए, प्रत्येक खाते के समक्ष उल्लिखित दिनांक को नीचे वर्णित संपत्तियों का कब्जा ले लिया है। विशेष रूप से संबंधित उधारकर्ताओं तथा आम जनता को एतद्वारा सावधान किया जाता है कि वे उक्त संपत्तिध्संपत्तियों के संबंध में कोई व्यवहार न करें तथा उक्त संपत्तियों के संबंध में किया गया कोई भी व्यवहार, ऋण समझौते के अनुसार, इन्क्रेड फाइनेंशियल सर्विसेज लिमिटेड के पक्ष में उक्त राशि तथा उस पर लगने वाले ब्याज के भार के अधीन होगा। उधारकर्ताओं का ध्यान उक्त अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है, जो प्रतिभूतिकृत परिसंपत्तियों को विमोचित कराने के लिए उपलब्ध समयावधि के संबंध में हैं।

ऋण समझौता संख्या / ऋणी का नाम / गारंटर	मांग सूचना की तिथि और राशि	कब्जे की तिथि और कब्जे का प्रकार
LNDEL31524-257392882 1) टीएन एंटरप्राइजेज 2) रूबी देवी 3) टुनटुन चौधरी	नोटिस दिनांक 08.09.2026 को उक्त नोटिस में उल्लिखित राशि अर्थात् रु. 79,96,217.35 / – (रुपये उनासी लाख छियान्वे हजार दो सौ सत्रह और पैसे पैसे मात्र) दिनांक 08.09.2026 तक की राशि का भुगतान करने हेतु	18.11.2026 और सांकेतिक कब्जा

बंधक रखी गई संपत्ति का विवरण: संपत्ति: सम्पत्ति नंबर 80–ए का समस्त अधिकार, टाइटल और हित, खसरा नंबर 723 / 200 में से, मौजपुर गांव के एरिया में, गली माता वाली आबादी में, लाल डोरा, मौजपुर, शाहदरा, दिल्ली–110053 सीमाएं: पूर्व: गली 4फीट नैरो, पश्चिम– प्लॉट का हिस्सा, उत्तर– अन्य सम्पत्ति, दक्षिण– एंट्री / गली 5फीट नैरो

यदि उक्त उधारकर्ता उपर्युक्तानुसार इन्क्रेड फाइनेंशियल सर्विसेज लिमिटेड को भुगतान करने में विफल रहते हैं, तो IFSL उक्त अधिनियम की धारा 13(4) तथा लागू नियमों के अंतर्गत उपर्युक्त सुरक्षित परिसंपत्तियों के विरुद्ध कार्यवाही कर सकती है, जो पूर्णतः उपर्युक्त उल्लिखित पक्षकारों के जोखिम, लागत एवं परिणामों पर होगी।

स्थान: दिल्ली, दिनांक: 20.11.2026
एसडी/– प्राधिकृत अधिकारी कृते इन्क्रेड फाइनेंशियल सर्विसेज लिमिटेड

बजाज फाइनेंस लिमिटेड

BAJAJ FINANCE

पंजीकृत कार्यालय: बजाज फाइनेंस लिमिटेड सी / ओ बजाज ऑटो लिमिटेड कॉम्प्लेक्स, मुंबई – पुणे रोड, अकुर्डी, पुणे–411035
शाखा कार्यालय: बजाज फाइनेंस लि. प्रथम तल दुकान नं. 20 21 53 54 न्यू दिल्ली पार्क आईसीआईसीआई बैंक के पास एनआईटी फरीदाबाद 121001

कब्जा सूचना (अचल सम्पत्ति हेतु)

(प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार)

जबकि अधोहस्ताक्षरी ने वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एंव प्रतिभूति हित प्रवर्तन अधिनियम 2002 के तहत **बजाज फाइनेंस लिमिटेड (बीएफएल)** का प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए उधारकर्ता / सह–उधारकर्ता को पंजीकृत डाक द्वारा मांग ('नोटिस') जारी किया था, जिसमें उक्त अधिनियम की धारा 13(2) के तहत नोटिस की प्राप्ति की तारीख से 60 दिनों की अवधि के भीतर चुकाने का आह्वान किया गया है।

उधारकर्ता / बंधककर्ता / गारंटर उक्त राशि का भुगतान करने में असफल हो गये हैं इसलिये एतद्द्वारा उधारकर्ता / बंधककर्ता / गारंटर तथा सर्वसाधारण को सूचित किया जाता है कि नीचे हस्ताक्षरकर्ता ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति पर सांकेतिक कब्जा ले लिया है। उधारकर्ता को विशेष रूप से और सर्वसाधारण को सामान्य रूप से चेतावनी दी जाती है कि वे निम्न सम्पत्तियों के साथ लेन–देन न करें तथा सम्पत्ति के साथ कोई भी लेन–देन बजाज फाइनेंस लिमिटेड के प्रभार वास्ते बकाया राशि एवं उस पर संविदात्मक दर पर भविष्य का ब्याज इत्यादि, सहित के अधीन होगा। **उधारकर्ता का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।**

क्र. सं	ऋण खाता संख्या / उधारकर्ता(ओं) / बंधककर्ता(ओं) / गारंटर(ओं) का नाम	सुरक्षित अचल सम्पत्ति का विवरण	धारा 13(2) के तहत सूचना की तिथि और धारा 13(4) के तहत कब्जे की तिथि
1	लैन: P579PRO13523391 **1. फैमस सैलून इसके प्रोप. द्वारा मोहम्मद आरिफ निवासी: दुकान नं 17 सेक्टर 23 फरीदाबाद जिला फरीदाबाद हरियाणा 121005 संपर्क: 9958943787 ईमेल आईडी: md1302669@gmail.com और निवासी: दुकान नं. 18 सेक्टर–23 फेज । हाउसिंग बोर्ड कॉलोनी फरीदाबाद उप–तहसील गौंची फरीदाबाद हरियाणा 121005** **2. शायदा खातून पत्नी मोहम्मद आरिफ निवासी: मकान नं. 914 सेक्टर 23 फरीदाबाद सेक्टर 22 फरीदाबाद हरियाणा फरीदाबाद 121005 संपर्क: 9958943787 ईमेल आईडी: md1302669@gmail.com** **3. मोहम्मद आरिफ पुत्र मोहम्मद इशाक, निवासी: मकान नं. 914 सेक्टर 23 फरीदाबाद सेक्टर 22 फरीदाबाद हरियाणा फरीदाबाद 121005 संपर्क: 9958943787 ईमेल आईडी: md1302669@gmail.com**	दुकान नं. 18 का वह समस्त भाग एवं अंश जोकि सेक्टर–23 फेज । हाउसिंग बोर्ड कॉलोनी फरीदाबाद सब–तहसील गौंची फरीदाबाद हरियाणा 121005 साथ ही सामान्य हेल्डे में आनुपातिक हिस्सेदारी (क्षेत्रफल 239.58 वर्ग फुट) इस प्रकार सीमाएं कानूनी दस्तावेजों के अनुसार पूर्व: अन्य संपत्ति, पश्चिम: प्रवेश, उत्तर: दुकान नं. 19, दक्षिण: अन्य संपत्ति साइट विजिट के अनुसार पूर्व: अन्य दुकान, पश्चिम: दुकान नंबर 17 के बाद प्रवेश, उत्तर: दुकान नंबर 19 दक्षिण: अन्य दुकान	12.01.2026 रु. 26,39,596 / – (रु. छब्बीस लाख उनतालीस हजार पाँच सौ छियान्वे मात्र) 17.11.2026

दिनांक 18.11.2026, स्थान : हरियाणा
कृते बजाज फाइनेंस लिमिटेड प्राधिकृत अधिकारी

फॉर्म–ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

शिरडी पैनल इंडस्ट्रीज लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	शिरडी पैनल इंडस्ट्रीज लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	15.12.1993
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित / पंजीकृत है	आरओसी मुंबई
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U55101MH1993PLC075613
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	ए विंग, महावे पेन, द्वितीय तल, एसबी मार्ग, दादर, मुंबई – 400 028
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	आदेश की घोषणा 16 नवंबर 2026 को की गई आदेश 18 नवंबर 2026 को प्राप्त हुआ
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	15.05.2027
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	आईपी हेतल कोठारी IBBI/IPA-001/IP-P01610/2019-2020/12500
9.	अंतरिम रिजोल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	आईपी हेतल कोठारी, 604, ओक बिल्डिंग, महावीर कल्पावरुश, कसरवदावली, ठाणे – 400 615 ईमेल आईडी: iphetalkothari@gmail.com
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई–मेल	आईपी हेतल कोठारी, 604, ओक बिल्डिंग, महावीर कल्पावरुश, कसरवदावली, ठाणे – 400 615 ईमेल:cirpshirdipanelindustries@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	02.12.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	वर्ग का नाम : लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इनसॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेबलिंक: https://ibbi.gov.in/en/home/downloads भौतिक पता: लागू नहीं

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी ला ट्रिब्यूनल, ने दिनांक 16.11.2026 (परंतु 18.11.2026 को प्राप्त हुआ) को शिरडी पैनल इंडस्ट्रीज लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

शिरडी पैनल इंडस्ट्रीज लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल को 02.12.2026 तक या उससे पहले सबूत के साथ अपने दावें प्रस्तुत करे।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

प्रविष्ट नं. 12 के सामने सूचीबद्ध एक श्रेणी संबंधित एक वित्तीय लेनदार, फार्म सी ए में श्रेणी के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्ट सं. 13 के खिलाफ सूचीबद्ध तीन इनसॉल्वेंसी प्रोफेशनल में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा।

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

अंतरिम समाधान पेशेवर का नाम और हस्ताक्षर: आईपी हेतल कोठारी
दिनांक और स्थान: 19.11.2026 – ठाणे

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

तिआन कंज्यूमर लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	तिआन कंज्यूमर लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	27 मार्च 1992
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	कंपनी रजिस्ट्रार, अहमदाबाद (गुजरात)
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	L66301GJ1992PLC017397
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	**पंजीकृत कार्यालय:** I–460, चौथी मंजिल, टाइटेनियम सिटी सेंटर मॉल, सचिन टॉवर के पास, आनंद नगर रोड, सैटेलाइट, मानेकबाग, अहमदाबाद सिटी, गुजरात, भारत–380015 **कॉर्पोरेट कार्यालय:** जे–71, निचला तल, जे–ब्लॉक, परयावरन कॉम्प्लेक्स, इग्नू रोड, नेब सराय, नई दिल्ली – 110062
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**17.11.2026** (प्रत्यायोजित आदेश दिनांक 17.11.2026 माननीय एनसीएलटी, अहमदाबाद पीठ द्वारा सीपी (आईबी) संख्या 289 / 7 / एएचएम / 2026 में पारित)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**16.05.2027** (दिवालियापन प्रारंभ तिथि से 180 दिन)
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**मुकेश कुमार जैन** पंजी. सं.: IBBI/IPA-001/IP-P-01960/2020-2021/13089 **एएफए :** 30 जून, 2027 **तक वैध**
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	टी–1, तीसरी मंजिल, सामने दाहिना हिस्सा, पंकज आर्केड, पॉकेट एमएलयू, प्लॉट नंबर 16, सैक्टर–5, द्वारका, नई दिल्ली –110075 **

ફોર્મ એ
સાર્વજનિક જાહેરાત
(ઇન્સોલ્વન્સી અને બેંકરપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પર્સન માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

ટિયાન કોન્ઝ્યુમર લીમીટેડના ક્રેડીટરોની જાણકારી માટે

સબંધિત વિગતો

૧.	કોર્પોરેટ દેવાદારનું નામ	**ટિયાન કોન્ઝ્યુમર લીમીટેડ**
૨.	કોર્પોરેટ દેવાદારનાં સંસ્થાપનની તારીખ	**૨૭.૦૩.૧૯૯૨**
૩.	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર ઇનકોર્પોરેટેડ/રજીસ્ટર્ડ છે	કંપની રજીસ્ટ્રાર, અમદાવાદ (ગુજરાત)
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓળખ નંબર / લીમીટેડ લાયબીલીટી આઇડેન્ટીફીકેશન નંબર	L66301GJ1992PLC017397
૫.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઇ હોય તો) તેનું સરનામું	રજીસ્ટર્ડ ઓફીસઃ આઈ-૪૬૦, ચોથો માળ, ટિટેનિયમ સીટી સેન્ટર મોલ, સચિન ટાવર પાસે, આનંદ નગર રોડ,સેટેલાઈટ, માણેકબાગ, અમદાવાદ સીટી, ગુજરાત, ભારત-૩૮૦૦૧૫ કોર્પોરેટ ઓફીસઃ જે-૭૧, લોઅર ગ્રાઉન્ડ ફ્લોર, જે-બ્લોક, પર્યાવરણ કોમ્પલેક્ષ, ઈન્ડુ રોડ, નંબ સરાઈ, નવી દિલ્હી-૧૧૦૦૬૨
૬.	કોર્પોરેટ દેવાદારના સંદર્ભમાં ઇન્સોલ્વન્સી ની શરૂઆતની તારીખ	**૧૭.૧૧.૨૦૨૬** (ઈન્સોલ્વેન્સી શરૂઆતની તારીખથી ૧૮૦ દિવસ)
૭.	ઈન્સોલ્વેન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	**૧૬.૦૫.૨૦૨૭** (ઈન્સોલ્વેન્સી શરૂઆતની તારીખથી ૧૮૦ દિવસ)
૮.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલના નામ અને રજીસ્ટ્રેશન નંબર	**મુકેશ કુમાર જૈન** રજી. નં.: IBBI/IPA-001/IP-P-01960/2020-2021/13089 એએફએ માન્યતાઃ ૩૦.૦૬.૨૦૨૩ સુધી
૯.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઇમેઇલ, બોર્ડમાં રજીસ્ટર્ડ મુજબ	ટી-૧, ૩જો માળ, ફ્રન્ટ રાઈટ પોર્શન, પંકજ આર્કેડ૩, પોકેટ એમઝેલયુ, પ્લોટનં. ૧૬, સેક્ટર-૫, દ્વારકા, સાઉથ વેસ્ટ દિલ્હી, નવી દિલ્હી- ૧૧૦૦૭૫. ઈમેઈલ : fcafcs19@gmail.com
૧૦.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઇમેઇલ	સી/ઓ મુકેશ કુમાર જૈન, ટી-૧, ૩જો માળ, ફ્રન્ટ રાઈટ પોર્શન પંકજ આર્કેડ, પોકેટ એમઝેલયુ, પ્લોટનં. ૧૬, સેક્ટર-૫, દ્વારકા, નવી દિલ્હી-૧૧૦૦૭૫ ઈમેઈલ આઈડીઃ cirp.tiaan@gmail.com
૧૧.	દાવાઓની સુપરતગીની છેલ્લી તારીખ	**૦૧.૧૨.૨૦૨૬**
૧૨.	ક્રેડિટરોના વર્ગ, જો કોઇ હોય તો, કલમ ૨૧ની પેટા કલમ (છ એ) ની ધારા(બી) હેઠળ, વચગાળાના કરાવ પ્રોફેશનલની સહમતીથી	લાગુ નથી
૧૩.	વર્ગમાં ક્રેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇનસોલ્વન્સી પ્રોફેશનલસના નામો (ક્લાસદીઠ ત્રણ નામો)	લાગુ નથી
૧૪.	(એ) સબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો ઉપલબ્ધ છે :	વેબસિંકઃ www.ibbi.gov.in/resources/downloads ફીઝીકલ સરનામું: લાગુ નથી

આથી નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લૉ ટ્રીબ્યુનલ, અમદાવાદ બેન્ચે સીપી(આઈબી) નં. ૨૮૯/૭/એએચએમ/૨૦૨૬ (શ્રી નિવાસ લીઝીંગ અને ફાયનાન્સ લીમીટેડ વિરૂદ્ધ ટિયાન કોન્ઝ્યુમર લીમીટેડ) માં તેના આદેશ દ્વારા, ૧૭.૧૧.૨૦૨૬ ના રોજ ટિયાન કોન્ઝ્યુમર લીમીટેડની કોર્પોરેટ રીઝોલ્યુશન પ્રક્રિયા શરૂ કરવાનો આદેશ આપ્યો છે.

ટિયાન કોન્ઝ્યુમર લીમીટેડના ક્રેડીટરોને આથી વિગત નં. ૧૦ સામે જણાવેલ સરનામાં પર ઇન્ટ્રીમ રીઝોલ્યુશન પ્રોફેશનલને **૦૧.૧૨.૨૦૨૬** ના રોજ અથવા તે પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવામાં આવે છે.

નાણાંકિય ક્રેડિટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ ક્રેડિટરો જાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે.

વિગત નં. ૧૨ સામે દર્શાવેલ નાણાંકિય ક્રેડીટરો, ફોર્મ સીએ માં વર્ગ (લાગુ નથી) ના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે વિગત નં. ૧૩ સામે જણાવેલ ત્રણ ઇન્સોલ્વેન્સી પ્રોફેશનલ્સમાંથી અધિકૃત પ્રતિનિધિની તેમની પસંદગી દર્શાવી શકે છે.

ખોટા અને ગેરમાર્ગે દોરતા પુરાવાઓની સુપરતગી દંડને પાત્ર બનશે. **સહી/-**
મુકેશ કુમાર જૈન
વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ, ટિયાન કોન્ઝ્યુમર લીમીટેડ
તારીખ: ૧૮.૧૧.૨૦૨૬ **રજી. નં.: IBBI/IPA-001/IP-P-01960/2020-2021/13089**
સ્થળ- નવી દિલ્હી **એએફએ નં.: AA1/13089/02/300627/109419**

ગૃહમ હાઉસિંગ ફાયનાન્સ લીમીટેડ
રજીસ્ટર્ડ ઓફીસ : છઠ્ઠો માળ, બી-બિલ્ડીંગ, ગંગા ટુર્નો બિઝનેસ પાર્ક, લોહેગાંવ, પૂણે-૪૧૧૦૧૪

સરફૈસી એક્ટ, ૨૦૦૨ ની કલમ ૧૩(૨) હેઠળ માંગણા નોટીસ

તમો નીચે જણાવેલ દેવાદારો/સહ-દેવાદારો/જમીનદારોએ **ગૃહમ હાઉસિંગ ફાયનાન્સ લીમીટેડ** અહી પછી સિક્યોર્ડ લેણદાર તરીકે જણાવેલ છે પાસેથી તમારી સ્થાવર મિલકતો ગીરો કરીને હોમ લોન/લોન્સ અગેનસ્ટ પ્રોપર્ટી સવલતો મેળવેલ છે. તમોએ પરત ચુકવણીમાં કસુર કર્યો છે અને પરિણામે તમારી લોન/નો નોન પરફોર્મિંગ એસેટો તરીકે વર્ગીકૃત કરાઇ હતી. સિક્યોરીટાઇઝેશન અને રિકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ ની કલમ ૧૩ (૨) હેઠળ માંગણાં નોટીસો બાકી રકમની વસુલાત માટે છેલાં જાણીતા સરનામાં પર મોકલાઈ હતી, પરંતુ તે બજવણી વગર પરત ફરી હતી. પરિણામે તેની વિગતો સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩(૧) સાથે વંચાતી એક્ટની કલમ ૧૩(૨) મુજબ અને તમોને વૈકલ્પીક બજવણીના માર્ગે અહીં પ્રસિદ્ધ કરાઇ રહી છે. દેવાદારો, સહ-દેવાદારો, જમીનદારો, સિક્યોરીટીઝ, બાકી રકમ, કલમ ૧૩(૨) હેઠળ મોકલાયેલ માંગણા નોટીસ અને તે હેઠળની બાકી રકમ અહીં નીચે આપેલ છે.

ક્રમ નં.	દેવાદાર, સહ-દેવાદાર, જામીનદારનું નામ, લોનની રકમ	મિલકતની વિગત	માંગણાં નોટીસની તારીખ	માંગણા નોટીસમાં બાકી રકમ રૂા.માં
૧	**પટેલ ચેતનભાઇ, પટેલ લક્ષ્મીબેન ચેતનભાઇ** **લોન રકમ : રૂા. ૩૦૦૦૦૦/-** **લોન નં. :** **HL00637100000005017365**	ફ્લેટ નં. એ/૧૦૩, પહેલો માળ, ક્ષેત્રફળ ૧૧૭ ચો. યાર્ડવ આશરે ૯૭.૮૨ ચો.મી. (સુપર બિલ્ટ અપ એરિયા) તેમજ જમીનનો ન વહેંચાયેલ હિસ્સો, જમીન ક્ષેત્રફળ ૨૮ ચો.મી., 'વૃંદાવન વિહાર' તરીકે જાણીતી સ્કીમ, બાંધકામ બિન-ખેતીલાયક જમીનનો સર્વે નં. ૭૫૬, ૭૭૭, ૭૭૬, ૮૦૩ અને ૭૬૦/૧, ડ્રાફ્ટ ટીપી સ્કીમ નં. ૧૧૪, (વસ્ત્રાલ-રામોલ), એફ.પી નં. ૨૦/૧/૧ અને મુકામ-મોજે-વસ્ત્રાલ, તાલુકો-વટવા, રજીસ્ટ્રેશન જિલ્લો-અમદાવાદ અને પેટા જિલ્લો-અમદાવાદ-૧૨ (નિકોલ) ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. સાઇટ મુજબ ચતુ:સીમા : પુર્વ : ફ્લેટ નં. એ/૧૦૨ પછીનો પેસેજ, પશ્ચિમ : બ્લોક બી, ઉત્તર : ફ્લેટ નં. એ/૧૦૪, દક્ષિણ : ખુલી જગ્યા	૧૩/૧૧/૨૦૨૬	**રૂા. ૩૧૪૫૭૧૪/-** (રૂપિયા પુરા) તેમજ પરત ચુકવણી સુધી વાર્ષિક **૧૩.૨ %** ના દરે ચડત વ્યાજ.
૨	**અજય ઘાણક, ઘાણક દિલીપકુમાર, રેખાબેન ઘાણક** **લોન રકમ : રૂા. ૧૬૮૦૦૦૦/-** **લોન નં. :** **HL00225000000005000706**	જામનગર સિટીની સીમા, જામનગર મ્યુનિસિપલ કોર્પોરેશન જમીનનો રેવન્યુ સર્વે નં. ૧૧૨૮/૧, ક્ષેત્રફળ ૪૫૩૨૫.૦૦ ચો.મી. તેમજ બિન-ખેતીલાયક મિલકત, જિલ્લા પંચાયતનો ઓર્ડર, જામનગર અને ૨૦૪ રેસિડેન્સીયલ પ્લોટ લે-આઉટ પ્લાન મુજબ જામનગર એરિયા ડેવલોપમેન્ટ ઓથોરિટી, 'પુષ્કર ધામ-૧' તરીકે જાણીતો એરિયા, પ્લોટ 'પુષ્કર ધામ-૧' નો પ્લોટ, પ્લોટ નં. ૧૪૧, સબ પ્લોટ નં. ૨, સબ પ્લોટ નં. ૧૪૧/એ, અને ૧૪૧/બી, મંજુર જામનગર એરિયા ડેવલોપમેન્ટ ઓથોરિટી દ્વારા, સબ પ્લોટ નં. ૧૪૧/એ, ક્ષેત્રફળ પ્લોટ એરિય ૫૮.૦૦ ચો.મી. અનેબાંધકામ એરિયા ૫૧.૨૪ ચો.મી. ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા** : ઉત્તર : પ્લોટ નં. ૧૪૦,દક્ષિણ : સબ પ્લોટ નં. ૧૪૧/બી, પુર્વ : જમીનનો રેવન્યુ સર્વે નં. ૧૧૨૮/૨ પૈકી, પશ્ચિમ : ૭.૫૦ મીટરનો પહોળો રોડ	૧૩/૧૧/૨૦૨૬	**રૂા. ૧૭૦૨૧૨૧/-** (રૂપિયા સત્તર લાખ બે હજાર એકસો એકવીસ પુરા) તેમજ પરત ચુકવણી સુધી વાર્ષિક **૧૧.૮૫ %** ના દરે ચડત વ્યાજ.
૩	**ડાભી વિજય ભરતભાઇ, ડાભી મધુબેન ભરતભાઇ, ડાભી ભરતભાઇ બાબુભાઇ** **લોન રકમ : રૂા. ૧૨૦૦૦૦૦/-** **લોન નં. :** **HL00638100000005058303**	રેસિડેન્સીયલ હાઉસનું બાંધકામ જમીનનો પ્લોટ નં. ૧૧/પૈકી જમીન ક્ષેત્રફળ ૫૧-૮૪ ચો.મી. (સબ પ્લોટ નં. ૧૧ થી ૧૫(૨) રેવન્યુ સર્વે નં. ૧૪૩/૧, જમીન ક્ષેત્રફળ એકર -૧-૨૧ ગુંઠા, ટિંબાવાડી, જુનાગઢ મ્યુનિસિપર કોર્પોરેશનીસીમા, તાલુકો અને જિલ્લો-જુનાગઢ ખાતેની સ્થાવર રેસિડેન્સીયલ હાઉસની મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા** : પુર્વ : પડકેનો ૬.૦૦ મીટરનો પહોળો રોડ, પશ્ચિમ : પડખેની મિલકતનો પ્લોટનં. ૨૧, ઉત્તર : પડખેની મિલકતનો સબ પ્લોટ નં. ૧૧ થી ૧૫(૩), દક્ષિણ : પડખેની મિલકતનો સબ પ્લોટ નં. ૧૧ થી ૧૫(૧)	૧૩/૧૧/૨૦૨૬	**રૂા. ૧૨૩૧૭૪૨/-** (રૂપિયા બાર લાખ એકત્રીસ હજાર સાતસો બેતાલીસ પુરા) તેમજ પરત ચુકવણી સુધી વાર્ષિક **૧૨.૮૫ %** ના દરે ચડત વ્યાજ.
૪	**પુરેન્દુ મૈતી, પાયલ ક્રિએશન, મમોણી મૈતી** **લોન રકમ : રૂા. ૯૫૯૦૭૩/-** **લોન નં. :** **HM0190H17100277**	શોપ નં.૬, ક્ષેત્રફળ ૩૬૫ ચો. ફુટ સુપર બિલ્ટ અપ એરિયા ૨૦૧ ચો. ફુટ આશરે ૧૮.૬૭ ચો.મી. બિલ્ટ અપ તેમજ જમીનનો ન વહેંચાયેલ પ્રપોશનેટ હિસ્સો, ગ્રાઉન્ડ જમીન, ગ્રાઉન્ડ ફ્લોર, 'શ્યામ રેસિડેન્સી', બાંધકામ પ્લોટ નં. ૩૧૧ થી ૩૧૩, પ્લોટની સાઇટ, કુલ ક્ષેત્રફળ ૩૧૮.૪૪ ચો.મી. તેમજ જમીન, રોડ અને સીઓપીનો ન વહેંચાયેલ હિસ્સો, 'આરાધના ગ્રીન લેન્ડ', એન.એ. જમીન, રાજ્ય-ગુજરાત, જિલ્લો-સુરત, પેટા જિલ્લો-પલસાણા, મોજે-જોલવા, બ્લોક નં. ૨૪૭, કુલ ક્ષેત્રફળ હેક્ટર ૪-૨૯ આરે ૨૮ ચો.મી. આશરે ૪૨૯૨૮ ચો.મી. ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા** : પુર્વ : સોસાયટીની હદ, પશ્ચિમ : સોસાયટીનો અંદરનો રોડ, ઉત્તર : સોસાયટીની હદ અને દક્ષિણ : પ્લોટ નં. ૩૫૦	૧૩/૧૧/૨૦૨૬	**રૂા. ૯૩૧૭૬૮/-** (રૂપિયા નવ લાખ એકત્રીસ હજાર સાતસો અડસઠ પુરા) તેમજ પરત ચુકવણી સુધી વાર્ષિક **૧૭ %** ના દરે ચડત વ્યાજ.

તમો દેવાદાર/રો અને સહ-દેવાદાર/રો અને જામીનદાર/રોને આથી આ નોટીસના **૬૦ દિવસ**ની અંદર ઉપર જણાવેલ પુરેપુરી માંગણાની રકમ તેમજ ઉપર જણાવ્યા મજુબ ચડત વ્યાજપરત ચુકવવા જણાવામાં આવે છે, જેમાં નિષ્ફળ જતાં નીચે સહી કરનારને ઉપર જણાવેલ સિક્યોરીટી/ઓ ટાંચમાં લેવા કાયદા હેઠળ કાર્યવાહી કરવાની ફરજપડશે. તે દરમિયાન તમોને અમારી મંજુરી વગર વેચાણ, ભાડે અથવા અન્ય રીતે ઉપર જણાવેલ સિક્યોરીટી તબદીલ કરવાની મનાઇ ફરમાવામાં આવે છે.**નોંધ: અંગ્રેજી અખબારી પ્રકાશન અને સ્થાનિક ભાષામાં પ્રકાશનની વિગતોમાં કોઇ સંદિગ્ધતા હશે તો, ફાયનાન્સિયલ એક્સપ્રેસમાં પ્રસિદ્ધ કરાયેલ અંગ્રેજી અખબારની વિગતોને પ્રાદાન્ય અપાશે.**

સ્થળ : ગુજરાત તારીખ : ૨૦-૧૧-૨૦૨૬ **સહી/- અધિકૃત અધિકારી ગૃહમ હાઉસિંગ ફાયનાન્સ લીમીટેડ**

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ધી મહેસાણા અર્બન કો.ઓપ. બેન્ક લી. મહેસાણા
(મલ્ટી સ્ટેટ શિડ્યુલ્ડ બેન્ક)
હેડ ઓફિસ : કોર્પોરેટ હાઉસ, હાઇવે, મહેસાણા-૩૮૪૦૦૨ ફોન નં. (૦૨૭૬૨) ૨૫૭૨૩૩, ૨૫૭૨૩૪

ઋણ લેનાર અને જામીનદારને સૂચના (સરફેસી અધિનિયમ, ૨૦૦૨ ની કલમ ૧૩ ની પેટા-કલમ (૨) હેઠળ)

નીચે આપેલા કોષ્ટકમાં દર્શાવેલ વિવિધ સિક્યોરિટીઝ દ્વારા યોગ્ય રીતે સુરક્ષિત કરાયેલી ક્રેડિટ સુવિધાઓના સંદર્ભમાં તમારી જવાબદારીઓ પૂર્ણ કરવામાં તમારી અસમર્થતાને ધ્યાનમાં રાખીને અને તમારા ખાતાને નોન-પર્ફોર્મિંગ એસેટ તરીકે વર્ગીકૃત કરવાને ધ્યાનમાં રાખીને, ધી મહેસાણા અર્બન કો ઓપરેટિવ બેંક લિમિટેડના અધિકૃત અધિકારીએ SARFAESI અધિનિયમ, 2002 ની કલમ 13 ની પેટા કલમ (2) હેઠળ તમને, દેવાદાર/ગેરંટર/ગીરવેદારને સંપૂર્ણ ચુકવણી કરવા અને બેંકને તમારી જવાબદારીઓ પૂર્ણ કરવા માટે ડિમાન્ડ નોટિસ જારી કરી છે, જે તમને આપવામાં આવેલી વિગતો મુજબ આપવામાં આવી હતી. નોટિસો સેવા વિના પરત કરવામાં આવી હતી અને તે કાયદાની જોગવાઈ મુજબ સમાચાર પત્રોમાં પ્રકાશિત કરવી જરૂરી છે. ઉપરોક્ત સંદર્ભમાં, આ નોટિસના પ્રકાશનથી 60 દિવસની અંદર ચુકવણીની તારીખ સુધીના વ્યાજ સાથે સંપૂર્ણ બાકી લેણાં ચૂકવવા માટે ઉક્ત દેવાદાર/ગેરંટર/ગીરવેદારને ફરી એકવાર નોટિસ આપવામાં આવે છે.

ક્રમ નં.	ખાતા નંબર મંજૂરી તારીખ	ઉધાર લેનારનું નામ	જામીનદારનું નામ	મંજુર કરેલ રકમ	એન.પી.એ. તારીખ	બાકી રકમ	અત્યાર સુધીનું વ્યાજ	દંડ વ્યાજ	કરાર આધારિત બાકી રકમ	કલમ ૧૩(૨) નોટિસની તારીખ	મિલકતની વિગતો
૧	૦૦૨૪૫૦૧૫૦૦૦૪૪૯ ૦૪.૧૧.૨૦૧૭	શ્રીમતી મધુદેવી સતીશકુમાર પાંડે ચિરાંદ, ચિરાંદ, સારણ, બિહાર-૮૪૧૨૧૧ શ્રીમતી મધુદેવી સતીશકુમાર પાંડે સબ-પ્લોટ નં.૧૭૭ થી ૧૮૭-એન, મુખ્ય પ્લોટ નં.૧૭૭ થી ૧૮૭, ભાગેશ્રી નગર, મુ.વરસામેડી, તા.અંજાર-કચ્છ-૩૭૦૧૧૦	શ્રી વિશાલ કમલભાઈ રિજવાણી ૩૪૮,૮/એ દુબઈ સિંધુ નગર, ગાંધીધામ કચ્છ, ગુજરાત-૩૭૦૨૦૫	૮,૦૦,૦૦૦.૦૦	૧૯.૧૧.૨૦૨૦	૬,૧૦,૬૧૦.૦૦	૫,૦૪,૪૬૦.૦૦ Intt.૯.૫૦%	૧૯,૦૫૪.૦૦ Penal Intt.૨%	૧૦,૮૫,૫૬૭.૦૦	૧૦.૦૮.૨૦૨૬	કચ્છ જિલ્લાના અંજાર સબ-રજિસ્ટ્રેશન જિલ્લામાં, અંજાર તાલુકાના વરસામેડી ખાતે આવેલી, રહેણાંક હેતુ માટેની તમામ બિન-ખેતી (N.A.) રહેણાંક જમીન, જેનું ક્ષેત્રફળ આશરે ૫૪.૨૧૯ ચોરસ મીટર છે. આ જમીન રેવન્યુ સર્વે નંબર ૩૩૦/પૈકી ૧, ૩૩૦/પૈકી ૨, ૩૩૧/પૈકી ૧ અને ૩૩૨/૧/પૈકી ૧ હેઠળના મુખ્ય પ્લોટ નંબર ૧૭૭ થી ૧૮૭ પૈકીના સબ-પ્લોટ નંબર ૧૭૭ થી ૧૮૭-N તરીકે ઓળખાય છે. તેની ચારે બાજુની હદ નીચે મુજબ છે: પૂર્વ દિશામાં: ૭.૫૦ મીટર પહોળો રસ્તો; પશ્ચિમ દિશામાં: ઓપન લેન્ડ-૨ (ખુલ્લી જમીન-૨); ઉત્તર દિશામાં: સબ-પ્લોટ નંબર ૧૭૭ થી ૧૮૭-O; દક્ષિણ દિશામાં: સબ-પ્લોટ નંબર ૧૭૭ થી ૧૮૭-M.
૨	૦૦૨૪૫૦૧૫૦૦૦૪૫૦ ૦૪.૧૧.૨૦૧૭	શ્રીમતી ચાવડા પ્રીતિ મિલનભાઈ ૮૪, વોર્ડ-૯/બી, ન્યુ ભારતનગર, ગાંધીધામ, કચ્છ, ગાંધીધામ ગુજરાત - ૩૭૦૨૦૧ શ્રીમતી ઈન્દ્રાવતીદેવી નંદલાલ ચૌહાણ સબ પ્લોટ નં.૧૧૨-એ, મુખ્ય પ્લોટ નં.૧૧૨, ભાગેશ્રી નગર, મુ.વરસામેડી તા.અંજાર-કચ્છ-૩૭૦૧૧૦	શ્રી ચાવડા હરસુખભાઈ વિશ્રામભાઈ (જી) ૮૪, વોર્ડ-૯/B, ન્યુ ભારતનગર, પ્લોટ નંબર ૦૩, સેક્ટર-૦૩ ગાંધીધામ, કચ્છ, ગાંધીધામ, ગુજરાત - ૩૭૦૨૦૧	૮,૦૦,૦૦૦.૦૦	૨૨.૧૨.૨૦૨૨	૫,૭૫,૭૬૪.૦૦	૨,૪૫,૭૬૯.૦૦ Intt.૯.૫૦%	૧૦,૮૬૩.૦૦ Penal Intt.૨%	૮,૩૨,૩૭૩.૨૫	૮.૧૦.૨૦૨૬	કચ્છ જિલ્લાના અંજાર સબ-રજિસ્ટ્રેશન જિલ્લામાં, અંજાર તાલુકાના વરસામેડી ખાતે આવેલી, રેવન્યુ સર્વે નંબર ૩૩૦/પૈકી ૧, ૩૩૦/પૈકી ૨, ૩૩૧/પૈકી ૧ અને ૩૩૨/૧/પૈકી ૧ હેઠળની, મુખ્ય પ્લોટ નંબર ૧૧૨ માંથી પેટા-વિભાજિત થયેલ પ્લોટ નંબર ૧૧૨-એ (પેટા પ્લોટ નં.૧૧૨-A) તરીકે ઓળખાતી, આશરે ૪૫.૫૦ ચોરસ મીટર ક્ષેત્રફળ ધરાવતી એન.એ. (N.A.) રહેણાંક જમીન; જેની ચારે બાજુની હદ નીચે મુજબ છે: પૂર્વ દિશામાં: કોમન પ્લોટ નંબર 'સી' (સામાન્ય પ્લોટ નં. C), પશ્ચિમ દિશામાં: ૭.૫૦ મીટર પહોળો રસ્તો, ઉત્તર દિશામાં: પેટા-પ્લોટ નંબર ૧૧૨-બી (પેટા-પ્લોટ નં. ૧૧૨-B), દક્ષિણ દિશામાં: પેટા-પ્લોટ નંબર ૧૧૧-સી (પેટા-પ્લોટ નં. ૧૧૧-C).
૩	૦૦૨૪૫૦૧૫૦૦૦૪૫૧ ૧૯.૦૧.૨૦૧૮	શ્રીમતી કુણાલિપત્ર રુદ્ર જેના (ઉધાર લેનાર અને ગીરો) શ્રી રુદ્ર નારાયણ જેના (સહ ઉધાર લેનાર) મકાન નં. ૧૮૨, સેક્ટર-૬, ગણેશ નગર, ગાંધીધામ કચ્છ, ગુજરાત- ૩૭૦૨૦૧ શ્રીમતી કુણાલિપત્ર રુદ્ર જેના સબ-પ્લોટ નં. ૯૭-A, મુખ્ય પ્લોટ. ૯૭, બાગેશ્રી નગર-૧, મુ. વરસામેડી તા. અંજાર-કચ્છ. ૩૭૦૧૧૦	શ્રી રતનસ્વરૂપ રાહુલસ્વરૂપ વર્મા મહેશ્વરી સોસાયટી, ન્યુ કંડલા, ગાંધીધામ, કચ્છ યુનાઈટેડ સોલ્ટ વર્ક, ગુજરાત, ૩૭૦૨૧૦	૮,૦૦,૦૦૦.૦૦	૨૨.૦૨.૨૦૨૨	૫,૫૬,૧૦૭.૦૦	૧,૯૨,૩૭૮.૦૦ Intt.૯.૫૦%	૪,૩૩૧.૦૦ Penal Intt.૨%	૫,૩૩,૮૫૪,૮૫	૧૦.૦૮.૨૦૨૬	કચ્છ જિલ્લાના અંજાર સબ-રજિસ્ટ્રેશન જિલ્લામાં, અંજાર તાલુકાના વરસામેડી ખાતે આવેલી, રેવન્યુ સર્વે નંબર ૩૩૦/પૈકી ૧, ૩૩૦/પૈકી ૨, ૩૩૧/પૈકી ૧ અને ૩૩૨/૧/પૈકી ૧ હેઠળની, મુખ્ય પ્લોટ નંબર ૯૭ માંથી પેટા-વિભાજિત કરાયેલ પ્લોટ નંબર ૯૭-એ (પેટા-પ્લોટ નં. ૯૭-A) તરીકે ઓળખાતી, આશરે ૪૫.૫૦ ચોરસ મીટર ક્ષેત્રફળ ધરાવતી એન.એ. (N.A.) રહેણાંક જમીન; જેની ચતુ:સીમાઓ નીચે મુજબ છે: પૂર્વમાં: સબ-પ્લોટ નંબર ૯૭-બી (પેટા-પ્લોટ નં. ૯૭-B), પશ્ચિમમાં: સબ-પ્લોટ નંબર ૯૮-એ થી ૯૮-ડી (પેટા-પ્લોટ નં. ૯૮-A to ૯૮-D), ઉત્તરમાં: ખુલ્લો પ્લોટ, દક્ષિણમાં: ૧૨.૦૦ મીટર પહોળો રસ્તો.
૪	૦૦૨૪૫૦૧૫૦૦૦૪૫૨ ૨૧.૧૧.૨૦૧૭	શ્રીમતી મરિયમબાનુ હુસેનખાન મુસ્લિમ ૩૮૯, ઈન્ડિરાનગર મીઠીરોહર, ગાંધીધામ કચ્છ, ગુજરાત-૩૭૦૨૪૦ શ્રીમતી મરિયમબાનુ હુસેનખાન મુસ્લિમ સબ-પ્લોટ નં. ૧૫૩-બી, મુખ્ય પ્લોટ. ૧૫૩, બાગેશ્રી નગર-૧, મુ. વરસામેડી તા. અંજાર-કચ્છ. ૩૭૦૧૧૦	શ્રી સીપલ અહેમદભાઈ સાલ્લુભાઈ (જી) ધોરીયાવાસ, દસાડા, સુરેન્દ્ર નગર,ગુજરાત-૩૮૨૭૫૦ શ્રી મનોજ નાગાર્જુન ચૌધરી(જી) ૧૫૩, બાગેશ્રી ટાઉનશીપ – ૨, એરપોર્ટ સર્વે- ૩૯૧ નજીક, વરસામેડી કચ્છ, ગુજરાત - ૩૭૦૧૧૦	૮,૦૦,૦૦૦.૦૦	૨૦.૦૯.૨૦૨૫	૪,૬૦,૨૭૫.૪૧	૪૩,૯૭૯.૦૦ Intt.૯.૫%	૯૯૬.૦૦ Penal Intt.૨%	૫,૦૫,૨૪૮.૪૧	૧૦.૦૮.૨૦૨૬	કચ્છ જિલ્લાના અંજાર સબ-રજિસ્ટ્રેશન જિલ્લામાં, અંજાર તાલુકાના વરસામેડી ખાતે આવેલી, રેવન્યુ સર્વે નં. ૩૩૦/પૈકી ૧, ૩૩૦/પૈકી ૨, ૩૩૧/પૈકી ૧ અને ૩૩૨/૧/પૈકી ૧ હેઠળની, મુખ્ય પ્લોટ નં. ૧૫૩ માંથી પેટા-વિભાજિત થયેલ પેટા-પ્લોટ નં. ૧૫૩-બી (પેટા પ્લોટ નં. ૧૫૩-B) તરીકે ઓળખાતી, આશરે ૪૩.૮૭૫ ચોરસ મીટર ક્ષેત્રફળ ધરાવતી તમામ બિન-ખેતી (N.A.) રહેણાંક જમીન (જેમાં FSI ના અધિકારો સમાવેશ થતો નથી) નીચે મુજબ છે: પૂર્વમાં: પેટા-પ્લોટ નં. ૧૪૮-એ, પશ્ચિમમાં: ૭.૫૦ મીટર પહોળો રસ્તો, ઉત્તરમાં: પેટા-પ્લોટ નં. ૧૫૪-એ, દક્ષિણમાં: પેટા-પ્લોટ નં. ૧૫૩-એ.
૫	૦૦૨૪૫૦૧૫૦૦૦૪૫૩ ૧૯.૧.૨૦૧૮	શ્રીમતી મસરીદેવી વેણારામ ચૌધરી ઘર નંબર ૪૨૫, વેરા સેર જી (નવા અરથ), ગુડા પદમ સિંહ, જોજાવર, પાલી, રાજસ્થાન- ૩૦૬૦૨૨ શ્રીમતી મસરીદેવી વેણારામ ચૌધરી સબ-પ્લોટ નં.૧ થી ૩-સી, મુખ્ય પ્લોટ નં. ૧